



OA-147/2026/EZ

NGT Kolkata <pgngtkolkata@gmail.com>

1

Fwd: URGENT: Illegal Filling of Water Body (Pond) at Plot No. 4699, Village Kagram, Murshidabad – Violation of Environmental Laws.

1 message

Sh Deepto Ghosh Registrar <registrarngt-kolkata@gov.in>
To: pgngtkolkata <pgngtkolkata@gmail.com>

Wed, Mar 25, 2026 at 9:26 AM

===== Forwarded message =====

From: IT Tuition <ittuition70@gmail.com>

To: <ngt-ezb@nic.in>, <rg-ngt@nic.in>, <registrarngt-kolkata@gov.in>, <publicgrievance-ngt@gov.in>

Cc: <dm-mur-wb@nic.in>, <wbpcb-hq@wbpcb.gov.in>, <mswbpcb@wbpcb.gov.in>, <net.wbpcb-wb@bangla.gov.in>, <admn.ngt@nic.in>

Date: Tue, 24 Mar 2026 14:32:28 +0530

Subject: URGENT: Illegal Filling of Water Body (Pond) at Plot No. 4699, Village Kagram, Murshidabad – Violation of Environmental Laws.

===== Forwarded message =====

Respected Registrar,

We, the residents of Village Kagram, District Murshidabad, are writing to bring to your immediate attention a severe environmental violation and the illegal destruction of a vital water body (Pond).

Location Specifications:

Plot (Dag) No: 4699

Village & P.O: Kagram (Pin: 742401)

Police Station: Salar

Block: Bharatpur-II

District: Murshidabad, West Bengal

Nature of Complaint:

The water body located at Plot No. 4699 is being illegally filled with earth/solid waste for construction purposes. This act is a direct violation of the West Bengal Inland Fisheries Act, 1984, and the directions of the Hon'ble Supreme Court regarding the protection of water bodies.

Impact of Violation:

Ecological Damage: It is destroying the local biodiversity and aquatic life.

Groundwater Depletion: This pond is crucial for maintaining the groundwater level in our village.

Future Threat: If this illegal act is successful, it will set a dangerous precedent, leading to the disappearance of all other ponds in the area.

Constraint & Appeal:

We are poor villagers with no financial capacity to engage legal counsel or bear litigation costs. Furthermore, due to the extreme political influence and fear of retaliation from the parties involved, we cannot disclose individual names. We humbly request the Hon'ble Tribunal to:

Treat this as a Letter Petition in the interest of the public and environment.

Issue an immediate Stay Order on any construction or filling activity at Plot 4699.

Direct the District Authorities and Pollution Control Board to conduct a spot inspection.

Relevant documents, land details, and photographic evidence of the violation are attached herewith.

We look forward to your urgent intervention to save our village from this environmental disaster.

Sincerely,
The Concerned Residents of Village Kagram Dakshin para
(Representing the Local Community)
Date: 24/03/2026

10 attachments



image2.jpeg
468K



image1.jpeg
486K



image3.jpeg
426K

-  **Case History.pdf**
1883K
-  **Order Sheet.pdf**
6427K
-  **Pradhan Kagram GP - Application.pdf**
993K
-  **screenshot-banglarbhumi-gov-in-BanglarBhumi-KnowYourProperty-action-2026-03-16-20_28_52.pdf**
745K
-  **WPA-29227-2025-document.pdf**
1326K
-  **অভিযোগ ও মিমাংসা পত্র.pdf**
1562K
-  **screenshot-indiapost-gov-in-track-result-article-tracking-U2FsdGVkX19DQ-D3tEzy3-yFA2YqPy608G1FCDeS41nJ6tllxy6-i6hc3HSRWwka-2026-03-16-20_23_19.pdf**
1507K



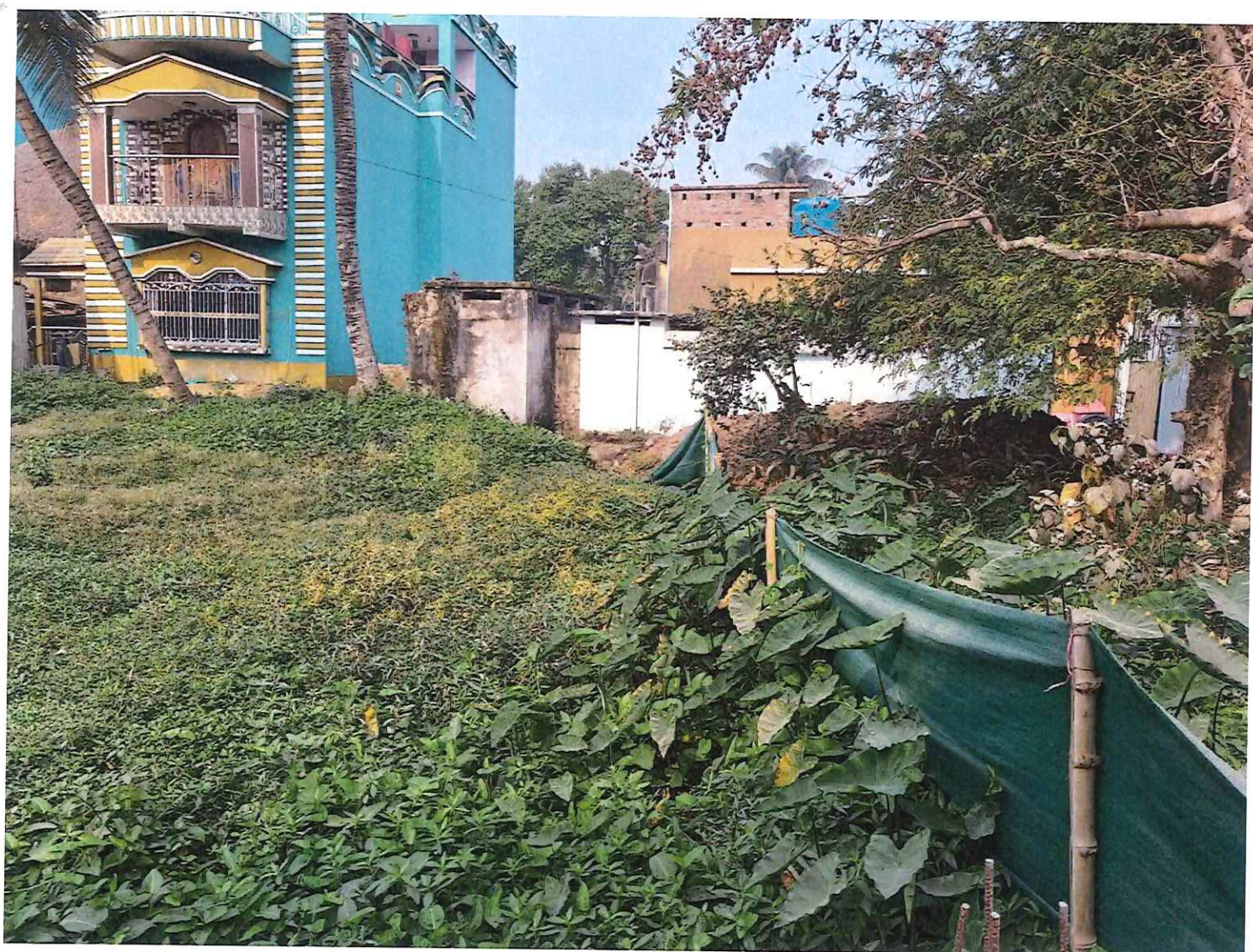


image3.jpeg

Open with



Case History

মৌজা: কাথাম

জে.এল. নং: ১০৪

দাগ নং: ৪৬৯৯

জমির শ্রেণী: পুকুর

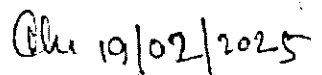
মোট পরিমাণ: ১৩ শতক

উক্ত সম্পত্তি "শ্রী শ্রী লক্ষ্মীনারায়ণ ঠাকুর" এর নামে দেবোত্তর সম্পত্তি হিসেবে সি. এস. এবং আর. এস. রেকর্ডে নথিভুক্ত।

After receiving the application, verify CLR records and it appears that classification of Plot no. 4699 is 'Pukur' and total area of Plot is 0.13 acres. It also appears that out of total area 0.13 in CLR record of only 0.10 acres with 7500 shares are reflecting there. Rest 0.03 acres with 2500 shares is not reflecting in CLR.

Verified R.S. Khatian no. 1205 which is found cancelled and all the plots including plot no. 4699 had been featured in a new khatian being no. 7329. Further verification of R.S. Khatian no. 7329 and it appears that Plot no. 4699 has been featured on this khatian with total area of 0.13 acres and recorded in favour of শ্রী শ্রী লক্ষ্মীনারায়ণ ঠাকুর, সেবাইত দং রামদুলাল গং ৮ (১২ আনা) দীননাথ ৮ (৪ আনা)।

Further, on searching "দাগের তথ্য পরিবর্তনের রিপোর্ট" - it appears that on year 2016 area of 0.04 acres, 0.03 and 0.03 acres with 2500 were added to LR khatian no. 3830 and two new khatian in favour of 'Ramdul Gong' who have ৮ (১২ আনা) shares shown over plot no. 4699 through disposing of MC cases without mentioning name of 'Dakshalkar' i.e. শ্রী শ্রী লক্ষ্মীনারায়ণ ঠাকুর।


 Assistant Director &
 Block Land & Land Reforms Officer
 Bharatpur -II * Salar * Murshidabad.

2024 সালে অচ্যুতানন্দ চ্যাটার্জী fake deed (No. null000522) করে নিজের নামে রেকর্ড করে নেয়।

(Live Data As On 09/09/2024,10:47:11)

জে.এল নং 104 থানা সালার

দাগ নং	শ্রেণী	জমির মোট পরিমাণ(একর)	দাগের ম্যাপ
4699	পুকুর	0.13	Click Here

খতিয়ান নং	রায়েতের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
3830	রাম কানাই বন্দোপাধ্যায়	হরিপদ বন্দোপাধ্যায়	0.2500	0.0400	Nil
9226	রামদুলাল বন্দোপাধ্যায়	হরিপদ বন্দোপাধ্যায়	0.2115	0.0200	Nil
9227	রামকুমার বন্দোপাধ্যায়	হরিপদ বন্দোপাধ্যায়	0.2500	0.0300	Nil
12853	দেবব্রত বন্দোপাধ্যায়	রামকানাই ব্যানার্জী	0.0128	0.0000	Nil
12854	সুরত ব্যানার্জী	রামকানাই ব্যানার্জী	0.0128	0.0000	Nil

12855	তনুশ্যাম বন্দোপাধ্যায়	রামকানাই ব্যানার্জী	0.0128	0.0100	Nil
15170	অচ্যুতানন্দ চ্যাটার্জী	দীননাথ চ্যাটার্জী	0.2500	0.0300	Nil



Mutation Plot Khatiyen Stat...

মৌজা : [104]কাগ্রাম



Plot Wise Search



Khatiyen Wise Search

Enter Value

4699

Submit

Case No	Case Date	Seller Name	Seller Khatian	Buyer Name	Buyer Khatian	Execution Date	Status
MN/2024/1207/23828	23/08/2024	রামদুলাল বন্দোপাধ্যায়	9227	MANASI MONDAL			Under Mutation
MN/2024/1207/15330	19/06/2024	তনুশ্যাম বন্দোপাধ্যায়	12855	অচ্যুতানন্দ চ্যাটার্জী	15170	09/07/2024	Case Executed
MN/2023/1207/14780	01/08/2023	রাম কানাই বন্দোপাধ্যায়	3830	Kagrām Dakshin Para Jagadhatrī Puja Comm itte		17/08/2023	Case Executed
MN/2023/1207/14780	01/08/2023	রামদুলাল বন্দোপাধ্যায়	9226	Kagrām Dakshin Para Jagadhatrī Puja Comm itte		17/08/2023	Case Executed
MN/2023/1207/14780	01/08/2023	দেবব্রত বন্দোপাধ্যায়	12853	Kagrām Dakshin Para Jagadhatrī Puja Comm itte		17/08/2023	Case Executed
MN/2023/1207/14780	01/08/2023	সুরত ব্যানার্জী	12854	Kagrām Dakshin Para Jagadhatrī Puja Comm itte		17/08/2023	Case Executed
MN/2023/1207/14780	01/08/2023	তনুশ্যাম বন্দোপাধ্যায়	12855	Kagrām Dakshin Para Jagadhatrī Puja Comm itte		17/08/2023	Case Executed
MN/2022/1207/32293	18/11/2022	রামদুলাল বন্দোপাধ্যায়	9226	দেবব্রত বন্দোপাধ্যায়	12853	09/01/2023	Case Executed
MN/2022/1207/27145	07/09/2022	রামদুলাল বন্দোপাধ্যায়	9226	DERABARATA BANDOPADHYAY		23/09/2022	Case Executed
MN/2022/1207/27144	07/09/2022	রামদুলাল বন্দোপাধ্যায়	9226	তনুশ্যাম বন্দোপাধ্যায়	12855	18/11/2022	Case Executed

তারপর অচ্যুতানন্দ চ্যাটার্জী 30 July 2024 তারিখে “৩.২৫ শতক” মানসী মন্ডলকে দানপত্র করে (দলিল নং 6657)

পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL K 66574

৩০-৭-১৪৪৩০৪/২০২৪

This document is admitted for registration. The endorsement sheet (B) and the signature sheet (C) attached to this document are parts of it.

Dial Sub-Registrar
Murshidabad

16.07.2024
30 JUL 2024

দানপত্র
থানা-সালার।
মৌজা-১০৪নং কগ্রাম।
সম্পত্তি-৩.২৫ শতক।
মূল্য-৫,০০,০০০/-টাকা।

গ্রহীতা :- মানসী মন্ডল, স্বামী- মাধাই মন্ডল, জাতি- হিন্দু, পেশা- গৃহস্থালী, সাং ও
পোঃ-কগ্রাম, থানা-সালার, জেলা- মুর্শিদাবাদ, পিন নং-৭৪২৪০৩, ভারতীয়
নাগরিক।

১৫.৭.২০২৪
AJIJA BEGAM
Advocate
E. No.-1204/1170/2000
Barhampore Criminal
Court, Md.

দাতা :- অচ্যুতানন্দ চ্যাটার্জী, পিতা-স্বর্ননাথ চ্যাটার্জী, জাতি- হিন্দু, পেশা-
জোড়গরাদি, সাং ও পোঃ- চুড়পুনি, থানা-কাটোয়া, জেলা-পূর্ব বর্ধমান, পিন
নং-৭১৩১৫০, ভারতীয় নাগরিক।

কল্যা রায়ত খ্রিতিবান স্বত্বীয় দানপত্র দলিল পত্র মিলং লিখিতঃ কার্য্যমাণে-ভূমি দলিল
গ্রহীতা আমার সম্পর্কীয় বৌমা হইতেছে। আমি তোমাদের যাবতীয় প্রকার ধর্মীয় আচার অনুষ্ঠানে
আমন্ত্রিত হইয়া যাবতীয় দায় দায়িত্ব পালন করিয়া থাকি। অনুরূপ ভূমিও আমার ও আমার
পারিবারিক ধর্মীয় আচার অনুষ্ঠানে আমন্ত্রিত হইয়া যাবতীয় কার্য্যাদি করিয়া থাকে। তোমার প্রতি
আমার কন্যা ন্যায় ভালোবাসা ও স্নেহ জন্মিয়াছে। ভূমি আমার অতির স্নেহের ও ভালোবাসার প্রতীক
হইতেছে। আমি তোমাকে অত্যন্ত কন্যা সম্বন্ধে ভালোবাসিয়া থাকি। তোমার ঐক্লপ ব্যবহারে ও
আচার আচরণে আমি খারাপরনাই পরম প্রীত ও সন্তুষ্ট হইয়া ও তোমার ভালোবাসার ও প্রকার
নিদর্শন স্বরূপ নিম্নের তপশীলে বর্ণিত সম্পত্তি যাহা আমার নিজ নামীয় L.R নম্বরের স্বত্ব ভোগ
দখলীয় L.R-১৫১৭০নং খতিয়ানভুক্ত সম্পত্তি হইতেছে। অত্র সম্পত্তি যাহার বর্তমান বাজার মূল্য
৫,০০,০০০/- (পাঁচ লাখ) টাকা হইবে, অত্র মূল্যের সম্পত্তি আমি তোমার বরাবর দান করিবার
ইচ্ছা প্রকাশ করিবে, ভূমি আমার অত্র দান মানদে প্রদান করিতে সম্পত্তি জ্ঞান করিলে, আমি
অদ্য তারিখে তোমার বরাবর দানপত্র দলিল লিখিয়া দিয়া সম্পত্তির দখল তোমার অনুকূলে
হস্তান্তর দিয়া চিত্তে নিঃশঙ্ক ও দখলহীন হইলাম। আমি ইীকার ও তপসীকার করিতেছি যে, অত্র
দানকৃত সম্পত্তিতে আমার যে সমুদয় স্বত্ব, স্বামীত্ব, দাওয়া, হক, দখল ও অধিকারাদি যাহা কিছু
ছিল বা অর্জিত হইয়াছে তাহা অদ্য হইতে আমার প্রতি বদ ও রহিত হইয়া তৎসমুদয় স্বত্বাদি
সম্পূর্ণরূপে তোমার প্রতি বর্তিল বা অর্পিত। অদ্য হইতে ভূমি আমার স্যায় যাবতীয় স্বত্ব স্বত্ববর্তী
হইয়া বর্তমান জমিদারী সেরেস্তায় সাবেক নাম ধারিত দিয়া নিজ নাম জারি পতন করতঃ সন সন
বাজনাদি আদায় দিয়া চেক দাখিলা গ্রহণে পূর্ণবাসুদেব দান, বিক্রয় ও বিনিময় ইত্যাদি সর্ব
প্রকার হস্তান্তরকরণের ক্ষমতাব্যুক্ত পুত্র ও পৌত্রাদি হস্তান্তরিত ওয়ারিশগণ জনমে পরম সুখে ভোগ
দখল করিতে থাক বা থাকিবে। তাহাতে কখন কালে আমি বা আমার হস্তান্তরিত ওয়ারিশগণ
কেন্দ্র কোন প্রকার দাবী দাওয়া বা ওজর আপত্তি উত্থাপন করিতে পারিব না বা পারিবে না।
করিলেও তাহা সর্ব আদালতে আইনতঃ অগ্রাহ্য বা নামঞ্জুর বলিয়া গণ্য হইবে। প্রকাশ থাকে যে,
অত্র দানকৃত সম্পত্তি ইতিপূর্বে আমি অন্যত্র কাহারও নিকট কোন প্রকার দায় সংযোগাদি বা
হস্তান্তরাদি করি নাই বা করা নাই। সম্পূর্ণ মুক্ত, নির্দায় ও নির্দোষ অবস্থায় রাখিয়াছে।

ওতদর্শে স্বেচ্ছায়, দৃষ্টি পরীক্ষার, সর্বল জ্ঞানকরণে ও অনের বিনা অনুরোধে
সাক্ষীগণের সম্মুখে অত্র দানপত্র দলিলের সমুদয় মর্ম্ম অংগত হইয়া তোমার বরাবর সম্পাদন
করিয়া দিলাম। ইতি বাংলা ১৪৩১ সালের ৩০শে আষাঢ় মাসভাগে ইংরাজী তারিখ ১৫/০৭/২০২৪।

তারপর মানসী মন্ডল 30 Aug 2024 তারিখে “৩.২৫ শতক” নিজের নাবালিকা কন্যা ঋতিকা মন্ডলকে দানপত্র করে (দলিল নং 8540)

পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

970567

This document is admitted for registration. The endorsement sheet (if any) and the signature sheet (if attached) with this document are the part of the instrument.

District Sub-Registrar-II
Murshidabad

30 AUG 2024

9m2-2245061/mny

দানপত্র দলিল

বান্ধা - সাধারণ

বৌজা - ১০৪ নং কল্যাণ

পরিমাণ - ৩.২৫ শতক

মূল্য - ৫,০০,০০০/- টাকা

গ্রহীতা : নাবালিকা ঋতিকা মন্ডল, পিতা- মণাই মন্ডল, নাবালিকা পক্ষে গণেশ মণাই মন্ডল, গণেশের পিতা- বণী কানাইলাল মন্ডল, জাতি- হিন্দু, পেশা- অধ্যক্ষ ও মোতাওয়াদী, সং- ও পোষ্ট- কল্যাণ, বান্ধা- সাধারণ, জেলা- মুর্শিদাবাদ, পিন নং- ৭৪২৪০৩, ভারতীয় নাগরিক।

AJIJA BEGAM
Advocate
C. No. 1294/1170/2009
Murshidabad Criminal &

দাতা : মানসী মন্ডল, স্বামী- মণাই মন্ডল, জাতি- হিন্দু, পেশা- মোতাওয়াদী, সং- ও পোষ্ট- কল্যাণ, বান্ধা- সাধারণ, জেলা- মুর্শিদাবাদ, পিন নং ৭৪২৪০৩, ভারতীয় নাগরিক।

কন্যা দানপত্র দলিল পর যিৎ নিবিত্ত কায্যাকালে।

Mamuli Monolal

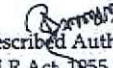
একনে দলিল গ্রহীতা তুমি আমার জেহের গর্তজাত কন্যা সন্তান হইতেছ। তুমি আমার অতীব জেহের ও প্রিয় পাশী হইতেছ। তুমি আমাকে যথেষ্ট ভালোবাসো। পূর্বাপর আমিও তোমাকে অত্যন্ত জেহ করি ও ভালোবাসি। তোমরা প্রজা ভক্তি, আচার-আচারণ ও সুব্যবহারে আমি পরম প্রীত ও সন্তুষ্ট আছি। মানব জীবন অনিত্য কখন কি হয় কখনামর ইশ্বর ছাড়া আর কেহই কিছু বলিতে পারেনা। সেই কারণে নানাধিক চিন্তা ভাবনা করিয়া তোমার ভালোবাসার নিদর্শন স্বরূপ আমার নিজের তপশীল বর্ণিত সম্পত্তি যাহা আমি গত ইংরেজী ২০২৪ সালে মুর্শিদাবাদ জেলা সদর ১নং অফিসে রেজিস্ট্রিকৃত ৬৬৫৭ নং দানপত্র দলিল মূলে প্রাপ্ত হইয়া বর্তমান মালিক ও স্বত্ব ভোগ দলিলকার বহাল আছি।

একনে অত্র সম্পত্তি তোমার মঙ্গলার্থে তোমার নামে তোমার প্রজার নিদর্শন স্বরূপ অত্র দানপত্র দলিল করিয়া দিবার প্রস্তাব করিলে আমার উক্ত প্রস্তাবে তুমি সম্মত হইয়া আমার দান বান্ধে গ্রহণ করিতে চাহিলে নিজের তপশীল বর্ণিত সম্পত্তি যাহার বর্তমান বাজার মূল্য ৫,০০,০০০/- (পাঁচ-লক্ষ) টাকা হইবে, তাহা তোমার নামে অত্র দানপত্র দলিল নিশ্চয় ও নিঃস্বার্থভাবে দিয়া-বীকার ও অধিকার করিতেছি যে, অত্র দানকৃত সম্পত্তিতে আমার যে সকল স্বত্ব বাসীত্ব হক, লজ্যানি ও অধিকারাদী যাহা কিছু ছিল তাহা অদ্যকার তারিখ হইতে রদ ও রহিত হইয়া সমুদয় স্বত্ব তোমার প্রতি বর্তিল ও অর্পিত। তুমি অত্র হইতে আমার নিজের তপশীল বর্ণিত সম্পত্তিতে যাবতীয় স্বত্ব স্বত্বান, মালিক ও দলিলকার হইয়া পঃ স্ব সরকারের ভূমি রাজস্ব দফতরে সনসন ধার্য বাজানাদী আদায় দিয়া চেক দাবিদারী

কাগ্রাম দক্ষিণ পাড়া জগদ্ধাত্রী পূজা কমিটির অভিযোগের ভিত্তিতে বিষয়টি খতিয়ে দেখে BLLRO Sir 05.12.2024 তারিখে অচ্যুতান্দের রেকর্ড বাতিল করে।

ORDER SHEET
(Rule 129 of Records Manual 1917)

Order Sheet dated from 19.09.2024 to 02.12.2024.
District: Murshidabad.
Case No. 285 of 2024
Nature of Case :- Proceeding under Section 50(1)(f) of W.B.L.R. Act, 1955.

Serial No. and Date of Order	Order and signature of the Officer	Note of action taken on Order
1 19.09.2024	Where as a mass petition has been received from Pareshnath Ray & 10 Others of Kagram by this Office and registered in the Receive Register vide R.R. No. 1014 Dated 19.09.2024 and subsequently a Misc case bearing No. 285/2024 has been initiated for Correction of ROR in respect of following schedule of land. Mouza- Kagram J.L.No.- 104 Plot No.- 4699 Khatian No.-15170 D.A. is asked to issue notices to all interested parties for hearing fixing date on 22.10.2024 at 01.00 P.M.  Prescribed Authority u/s 50(1)(f) of WBLR Act, 1955. Revenue Office Block Land & Land Reforms Office Haripur-I Salar Murshidabad	
2 23.09.2024	Notice has been duly served upon all interested parties. Service return kept with C/R.  Prescribed Authority u/s 50(1)(f) of WBLR Act, 1955. Revenue Office Block Land & Land Reforms Office Haripur-I Salar Murshidabad	
3 22.10.2024	Case is taken up for hearing today. Both 1 st and 2 nd parties remain present and files hazira. Petitioners claim that one Achyutanda Chatterjee S/o- Dinanath Chatterjee of Churpuni, Police Station- Katwa, Dist.-Purba Bardhaman for illegally obtain LR Khatian no. 15170 under LR Plot no. 4699 by producing fake deed being no. 000522 for the year 2024 in the mutation case no. MN/2024/1207/15330 dated 19.06.2024 and mutated his name in the ROR. Verified the photocopy of deed no. 000522 for the year 2024 submitted by the Achyutanda Chatterjee for mutation case no. MN/2024/1207/15330 dated 19.06.2024. It appears from here that the name of seller Namita Pal, Arjita Pal, Sabita Kundu & others and buyer name is Hena Bibi W/o- Niyamat Sk. Further, on verification of deed no. 000522 for the year 2024 received from ADSR Salar, DSR-I & DSR-II Murshidabad. It appears that seller name Rabindranath I & DSR-II Murshidabad. It appears that seller name Rabindranath Saha S/o-Late Sanatan Saha of Ketugram and buyer name 1. Rita Saha W/o- Rabindranath Saha 2. Ranjit Saha S/o- Rabindranath Saha 3. Ranita Saha S/o- Rabindranath Saha of Ketugram under Mouza- Duttabarutia, Plot no. 427. Therefore it is clear that record of Plot no. 4699 and Khatian no. 15170 of an area 0.03 acres in favour of Achyutanda Chatterjee S/o- Dinanath Chatterjee done by means of false/fake deed.	 Revenue Office Block Land & Land Reforms Office Haripur-I Salar Murshidabad

Compared by
05/12/24

এরপর মানসী মন্ডল আদালতে মামলা করেন এবং আদালত 4699 দাগের উপর injection জারি করে।

জেলা- মুর্শিদাবাদ
টোকা কান্দীশিত মানসী মন্ডল জারি জিএসআর ডিভিশন আদালত
পাটিশন ১০২৪

বাদী- মানসী মন্ডল বনাম বিবাদী- প্রতিমা ব্যানার্জী মিঃ

দেওয়ানী কার্য বিধি আইনের অর্ডার ৩৯, রুল ১ ও ২ এবং ১৫১ ধারামতে দরখাস্ত

দরখাস্ত বাদিনীর ক্রীত নিবেদন এই যে, অত্র আদালত এলাকায় সাধারণ মানসী মন্ডল সীমানা মধ্যে নালিশী তপশীল বর্ণিত সম্পত্তি অবস্থিত হইতেছে। নালিশী তপশীল বর্ণিত সম্পত্তির রকম পুঙ্খ হইলেও দীর্ঘদিন উহা ব্যবহৃত না হওয়ায় কালের বিবর্তনে উহা বর্তমানে ভিত্তি রূপান্তরিত হইয়াছে। নালিশী তপশীল বর্ণিত সম্পত্তির মোট পরিমাণ ১০ শতক হইতেছে। নালিশী তপশীল বর্ণিত সম্পত্তির নাম ১. অংশের পূর্ব মালিক ছিলেন অধুনা মৃত দীননাথ চট্টোপাধ্যায়, পিতা মৃত রামচন্দ্র চট্টোপাধ্যায় মহাশয়। তদন্তে প্রাপ্ত হইয়া ১১০৫ নং অতিয়েন সি.এস. রেকর্ড প্রচারিত থাকিলেও পরবর্তীতে আর এস. রেকর্ড ৭৬ অংশে প্রচারিত থাকিলেও তাহা কীরূপে প্রচারিত রহিয়াছে বা তৎপ্রেক্ষিতে বাদিনীর ভেদে কোলোয় পদক্ষেপ গ্রহণ করিয়াছিলেন কিনা তাহা বিচার বর্তমান বাদীনি অবগত নহেন। দীননাথ চ্যাটার্জী তাহার মালিকানাধীন সম্পত্তি ভোগদখল করিতে থাকাকালে পরলোকগমন করিলে তাহার মৃত্যুতে তাহার পুত্র অচ্যুতানন্দ চ্যাটার্জী মহাশয় ওয়ারীশ সূত্রে উহা প্রাপ্ত হইবার পর উহা ভোগদখল করিতে থাকাকালে গত ইংরাজী ১৫.০৭.২০২৪ তারিখের সম্পাদিত DSR -I Murshidabad মহাশয়ের অফিসের রেজিস্ট্রীকৃত ৬৬৫৭/২৪ নং একক দানপত্র দলিল মূলে উক্ত ০২৫ শতক সম্পত্তি বাদী অনুকূলে হস্তান্তর করিয়া দিয়া প্রতীত করিয়া দেন। নালিশী তপশীল বর্ণিত সম্পত্তির অপর মালিক ছিলেন হরিপদ বন্দোপাধ্যায়ের তিন পুত্র রামকানাই বন্দোপাধ্যায়, রামদুলাল বন্দোপাধ্যায় এবং রামকুমার বন্দোপাধ্যায় মহাশয়গণ। পূর্বেক্ত মালিকগণ মধ্যে রামকুমার বন্দোপাধ্যায় নিঃসন্তান অবস্থায় পরলোকগমন করিলে তাহার মৃত্যুতে তাহার অপর দুই সন্তানের সন্তান সম ১/২ অংশে নালিশী সম্পত্তিতে থাকা রামকুমার বন্দোপাধ্যায়ের অংশের মালিক ও দখলীকার হন। অতঃপর উক্ত মালিকগণ রামকানাই ব্যানার্জী মহাশয় তাহার অংশাদি ভোগদখল করিতে থাকাকালে গত ইংরাজী ১৬.০৮.২০২৪ তারিখের সম্পাদিত সাধারণ এডিএসআর অফিসের রেজিস্ট্রীকৃত ৫০৬২/২০২৪ নং বিজ্ঞপ্তি কোথায় দলিল মূলে ১৬২৫ ডে ভূমি মানসী মন্ডল অর্থাৎ বাদী অনুকূলে হস্তান্তর করিয়া দিয়া প্রতীত করিয়া দেন। উপরিবর্ণিত ৬৬৫৭/২৪ নং একক দানপত্র দলিল মূলে এবং ৫০৬২/২৪ নং একক বিজ্ঞপ্তি কোথায় বলা মতো বাদিনী নালিশী তপশীল বর্ণিত সম্পত্তিতে মোট (০২৫ + ১৬২৫) = ৪৮৭৫ শতক সম্পত্তির মালিক ও দখলকার হইতেছেন এবং বাদিনী উহা ভোগদখল করিবার ফলে তাহার নামে হাল এস. আর. রেকর্ড যথার্থভাবে ও চূড়ান্তভাবে প্রচারিত রহিয়াছে। এই বাদিনী দাতার মধ্যস্থলে ৪৮৭৫ শতক ভোগদখল করিয়া আসিতেছেন এবং বাকী সম্পত্তির মালিক ১ - ৭ নং বিবাদীগণ হইতেছেন। নালিশী সম্পত্তি সম্পূর্ণ এজনাগি প্রকৃতির হইতেছে এবং উহা কোনোদিনই চিহ্নিত মতে বিভাগবন্টন হয় নাই। তাহারই সুযোগে ১ - ৭ নং বিবাদীগণ তাহাদের অংশাদি অসেক্ষা অধিক অংশাদি বিষয়ে দাবী দাওয়া উত্থাপন করিতেছেন এমনকি বাদিনীর শান্তিপূর্ণ ভোগদখল দখলে অকরণ অশান্তির সৃষ্টি করিতেছেন। ১ - ৭ নং বিবাদীগণের উক্তরূপ কুটকামেলার ফলে বাদিনীর দখলভোগে চরম অসুবিধার সৃষ্টি হওয়া বাদিনী গতে ইংরাজী ০৪.১১.২০২৪ তারিখ ১ - ৭ নং বিবাদীগণকে নালিশী সম্পত্তি নিজ নিজ অংশে যথার্থভাবে চিহ্নিত মতে বিভাগবন্টন করিয়া লইবার জন্য অনুরোধ করিলে ১ - ৭ নং বিবাদীগণ তাহাতে অস্বীকৃত হওয়ায় বাদী বাধ্য হইয়া বর্তমান মোকদ্দমা দায়ের করিয়া ১ - ৭ নং বিবাদীগণ বিরুদ্ধে অন্তর্বর্তী অস্থায়ী নিষেধাজ্ঞা আদেশের প্রার্থনা রাখিলেন।

এমতে বিদায় প্রার্থনা উপরোক্ত অবস্থাদি সকল বিচার বিবেচনায় বর্তমান মোকদ্দমা নিষ্পত্তি না হওয়াতক ১ - ৭ নং বিবাদীগণ বাহাতে বাদিনীর স্বাধীন স্বাস্থ্য ভোগ দখলে কোলোয় অশান্তি সৃষ্টি করিতে না পারেন বা বাদিনীকে বোধহয় করিয়া দিতে না পারেন, তদন্তে বাদিনী অনুকূলে ১ - ৭ নং বিবাদী গণ বিরুদ্ধে বর্তমান মোকদ্দমা চলতি আদালত অন্তর্বর্তী অস্থায়ী নিষেধাজ্ঞা প্রচারের ডিক্রি দিতে আদায় হয়।

সত্যতা

জেলা- মুর্শিদাবাদ, থানা- সাধারণ, মৌজা- কাগ্রাম, জেএল নং ১০৪, অতিয়েন নং ১১০৫, দাগ নং ৪৬৯৯
রকম রেকর্ড পুঙ্খ উল্লিখিত থাকিলেও বর্তমান উহার ব্যবহারিক রকম ডিক্রি, পরিমাণ ১০ শতক

সত্যতা

উপরোক্ত বিবরণ সত্য আদায় জান ও বিশ্বাস হতে সত্য।

রামকুমারের অংশ রামকানাই 16.08.2024 তারিখে 1.625 decimal মানসী মন্ডলকে বিক্রি করেছে (দলিল নং - 5362)

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Party Details

View

Name & Address	Status & Transaction	Deed Details
MANASI MONDAL Wife of MADHAI MONDAL Village: KAGRAM, District: Murshidabad, PS: Salar, Pin: 742403, State: West Bengal,, Country: India,	Status: Buyer Transaction: [0101] Sale, Sale Document Deed Registered in: A.D.S.R. SALAR	Deed No: I-121405362/2024 Volume No: 1214-2024, Page No: 138351 to 138366 Date of Registration: 16/08/2024 Date of Completion: 21/08/2024 Query No: 12142002190729/2024 Serial No: 1214005285/2024
RAM KANAI BANERJEE Son of Late HARIPADA BANERJEE Village: KAGRAM, District: Murshidabad, PS: Salar, Pin: 742403, State: West Bengal,, Country: India,	Status: Seller Transaction: [0101] Sale, Sale Document Deed Registered in: A.D.S.R. SALAR	Deed No: I-121405362/2024 Volume No: 1214-2024, Page No: 138351 to 138366 Date of Registration: 16/08/2024 Date of Completion: 21/08/2024 Query No: 12142002190729/2024 Serial No: 1214005285/2024

← Mutation Plot Khatian Stat...

মৌজা : [104]কাগ্রাম

☒ Plot Wise Search ☐ Khatian Wise Search

Enter Value /

Case No	Case Date	Seller Name	Seller Khatian	Buyer Name	Buyer Khatian	Execution Date	Status
MN/2024/1207/23828	23/08/2024	রামকুমার বন্দোপাধ্যায়	9227	MANASI MONDAL			Under Mutation.
MN/2024/1207/15330	19/06/2024	তনুশ্যাম বন্দোপাধ্যায়	12855	অমৃতকানন চাট্টাৰ্জী	15170	09/07/2024	Case Executed.
MN/2023/1207/14780	01/08/2023	রাম কানাই বন্দোপাধ্যায়	3830	Kagram Dakshin Para Jagadhatri Puja Comm Itte		17/08/2023	Case Executed.
MN/2023/1207/14780	01/08/2023	রামদুলাল বন্দোপাধ্যায়	9226	Kagram Dakshin Para Jagadhatri Puja Comm Itte		17/08/2023	Case Executed.
MN/2023/1207/14780	01/08/2023	দেবব্রত বন্দোপাধ্যায়	12853	Kagram Dakshin Para Jagadhatri Puja Comm Itte		17/08/2023	Case Executed.
MN/2023/1207/14780	01/08/2023	সুব্রত বন্দোপাধ্যায়	12854	Kagram Dakshin Para Jagadhatri Puja Comm Itte		17/08/2023	Case Executed.
MN/2023/1207/14780	01/08/2023	তনুশ্যাম বন্দোপাধ্যায়	12855	Kagram Dakshin Para Jagadhatri Puja Comm Itte		17/08/2023	Case Executed.
MN/2022/1207/32293	18/11/2022	রামদুলাল বন্দোপাধ্যায়	9226	দেবব্রত বন্দোপাধ্যায়	12853	09/01/2023	Case Executed.
MN/2022/1207/27145	07/09/2022	রামদুলাল বন্দোপাধ্যায়	9226	DEBABARATA BANDOPADHYAY		23/09/2022	Case Executed.
MN/2022/1207/27144	07/09/2022	রামদুলাল বন্দোপাধ্যায়	9226	তনুশ্যাম বন্দোপাধ্যায়	12855	16/11/2022	Case Executed.

১৯৫৬ সালে সেবায়ত অনাথনাথ চট্টোপাধ্যায় নিলাম রক্ষার জন্য এই দেবোত্তর সম্পত্তির ৩.২৫ শতক ১) পাঁচকড়ি চট্টোপাধ্যায়, ২) সত্যনারায়ণ চট্টোপাধ্যায় এবং ৩) চন্দ্রশেখর চট্টোপাধ্যায়কে বিক্রয় (দলিল নং ২৪১৯) করিয়াছেন।

ভূমি ও ভূমি সংস্কার আধিকারিক (B.L. & L.R.O.)

ভরতপুর - ২

সালার, মুর্শিদাবাদ

বিষয়: শৈত্রিক দেবোত্তর পুকুর সম্পত্তি বেআইনিভাবে রেকর্ড, ভরাট ও নির্মাণ কার্যের বিরুদ্ধে অভিযোগ।

মহাশয়,

বিনীত নিবেদন এই যে, আমরা নিজের স্বাক্ষরকারীগণ আপনার নিকট নিম্নলিখিত বিষয়ে একটি গুরুতর অভিযোগ দাখল করছি।

আমাদের শৈত্রিক দেবোত্তর সম্পত্তি, যা একটি পুকুর, সেটি নিম্নলিখিত তফসিলভুক্ত:

মৌজা: কাগ্রাম

জে.এল. নং: ১০৪

সি. এস. খতিয়ান নং: ১২০৫

দাগ নং: ৪৬১১

জমির প্রকার: পুকুর

মোট পরিমাণ: ১৩ শতক



উক্ত সম্পত্তি "শ্রী শ্রী ৩নম্বীনারায়ণ ঠাকুর" এর নামে দেবোত্তর সম্পত্তি হিসেবে সি. এস. রেকর্ডে নথিভুক্ত। বর্তমানে উক্ত সম্পত্তির সেবাযেতের উত্তরাধিকারীরা বেআইনি এবং প্রতারণামূলকভাবে নিজেদের নামে রেকর্ড ও অন্য ব্যক্তিকে বিক্রি করিয়াছেন। এই পুকুরটি ঠাকুরের কাজে ব্যবহৃত হয় এবং এলাকার প্রাকৃতিক ভারসাম্য রক্ষায় গুরুত্বপূর্ণ ভূমিকা পালন করে। বর্তমানে উক্ত দাগের এক অংশে নবনির্মিত মন্দির রয়েছে।

১৯৫৬ সালে সেবাযেত অনাখনাম চট্টোপাধ্যায় নিলাম রক্ষার জন্য এই দেবোত্তর সম্পত্তির ৩.২৫ শতক আমাদের পূর্বপুরুষদের (১) ৩পাঁচকড়ি চট্টোপাধ্যায়, ২) ৩সত্যনারায়ণ চট্টোপাধ্যায় এবং ৩) ৩চন্দ্রশেখর চট্টোপাধ্যায়) বিক্রয় (দলিল নং ২৪১১) করিয়াছেন।

দুর্ভাগ্যবশত, মানসী মণ্ডল, স্বামী: মাধাই মণ্ডল, সাং ও শো: - কাগ্রাম, থানা - সালার, জেলা - মুর্শিদাবাদ, সম্পূর্ণ বেআইনি ভাবে উক্ত দেবোত্তর সম্পত্তি নিজের নামে ক্রয় (দলিল নং ৬৬৫৭ এবং ৫৬৬২), হস্তান্তর (দলিল নং ৮৫৪০) এবং রেকর্ড করিয়ে নিয়েছেন। বর্তমানে তিনি উক্ত পুকুরটি বেআইনিভাবে মাটি ও বালি ফেলে ভরাট করছেন এবং সেখানে স্থায়ী নির্মাণকার্য শুরু করে করছেন। এই ধরনের কার্যকলাপ সম্পূর্ণ আইনবিরুদ্ধ, কারণ পশ্চিমবঙ্গের ভূমি সংস্কার আইন অনুযায়ী কোনো জলাশয়ের চরিত্র বদল করা দণ্ডনীয় অপরাধ। বর্তমানে দেবোত্তর সম্পত্তি বিক্রি এবং হস্তান্তরযোগ্য নয়। এছাড়াও বর্তমানে ঐ দাগের একটি অংশের উপর আদালতের নিষেধাজ্ঞা রয়েছে।

এই বেআইনি কার্যকলাপের ফলে দেবতার পরিবেশ ও সেবা ব্যাহত হচ্ছে এবং এলাকার পরিবেশের অপূরণীয় ক্ষতি হচ্ছে। অভিযুক্ত ব্যক্তিকে এই কাজ থেকে বিরত থাকতে বলা সত্ত্বেও তিনি রাজনৈতিক ক্ষমতার দাপটে কর্পাসত করেননি এবং তার এই বেআইনি কার্যকলাপ শাসক দলের পক্ষাঘাত সদস্য হতেও করে চলছে।

অতএব, মহাশয়ের নিকট আমাদের বিনীত অনুরোধ, আপনি যেন অবিলম্বে এই বিষয়ে তদন্তের নির্দেশ দেন এবং নিম্নলিখিত পদক্ষেপগুলি গ্রহণ করেন:

১. অবিলম্বে উক্ত পুকুর ভরাট ও নির্মাণকার্য বন্ধ করার জন্য অভিযুক্ত ব্যক্তিকে একটি "Stop Work" নোটিশ জারি করুন।
২. অভিযুক্ত ব্যক্তির নামে হওয়া বেআইনি রেকর্ড বাতিল করার জন্য যথাযথ ব্যবস্থা গ্রহণ করুন।
৩. অভিযুক্ত ব্যক্তির বিরুদ্ধে আদালত অবমাননা জন্য আইনানুগ ব্যবস্থা গ্রহণ করুন।

আপনার সদয় বিবেচনার জন্য কৃতজ্ঞ থাকব।

ORDER SHEET
(Rule 129 of Records Manual 1917)

Order Sheet dated from 19.09.2024

to 02.12.2024.

District: Murshidabad.

Case No. 285 of 2024

Nature of Case :- Proceeding under Section 50(1)(f) of W.B.L.R. Act, 1955.

Serial No. and Date of Order	Order and signature of the Officer	Note of action taken on Order
1 19.09.2024	Where as a mass petition has been received from Pareshnath Ray & 10 Others of Kagram by this Office and registered in the Receive Register vide R.R. No. 1014 Dated 19.09.2024 and subsequently a Misc case bearing No. 285/2024 has been initiated for Correction of ROR in respect of following schedule of land. Mouza- Kagram J.L.No.- 104 Plot No.- 4699 Khatian No.-15170 D.A. is asked to issue notices to all interested parties for hearing fixing date on 22.10.2024 at 01.00 P.M. Prescribed Authority u/s 50(1)(f) of WBLR Act, 1955. Revenue Officer Block Land & Land Reforms Office Murshidabad	
2 23.09.2024	Notice has been duly served upon all interested parties. Service return kept with C/R. Prescribed Authority u/s 50(1)(f) of WBLR Act, 1955. Revenue Officer Block Land & Land Reforms Office Murshidabad	
3 22.10.2024	Case is taken up for hearing today. Both 1st and 2nd parties remain present and files hazira. Petitioners claim that one Achyutanda Chatterjee S/o- Dinanath Chatterjee of Churpuni, Police Station-Katwa, Dist.-Purba Bardhaman for illegally obtain LR Khatian no. 15170 under LR Plot no. 4699 by producing fake deed being no. 000522 for the year 2024 in the mutation case no. MN/2024/1207/15330 dated 19.06.2024 and mutated his name in the ROR. Verified the photocopy of deed no. 000522 for the year 2024 submitted by the Achyutanda Chatterjee for mutation case no. MN/2024/1207/15330 dated 19.06.2024. It appears from here that the name of seller Namita Pal, Arjita Pal, Sabita Kundu & others and buyer name is Hena Bibi W/o- Niyamat Sk. Further, on verification of deed no. 000522 for the year 2024 received from ADSR Salar, DSR-I & DSR-II Murshidabad. It appears that seller name Rabindranath Saha S/o-Late Sanatan Saha of Ketugram and buyer name 1. Rita Saha W/o- Rabindranath Saha 2. Ranjit Saha S/o- Rabindranath Saha 3. Ranita Saha S/o- Rabindranath Saha of Ketugram under Mouza-Duttabarutia, Plot no. 427. Therefore it is clear that record of Plot no. 4699 and Khatian no. 15170 of an area 0.03 acres in favour of Achyutanda Chatterjee S/o- Dinanath Chatterjee done by means at false/fake deed. Revenue Officer Block Land & Land Reforms Office Murshidabad	

Compared by
05/12/24



Certified to be a True Copy
John Henry
 Deputy Keeper
 State Land & Land Revenue Office
 Bangalore-2, Karnataka
 Issued under Sec 10 of 1 of 1964

Revenue Officer
 State Land & Land Revenue Office
 Bangalore-2, Karnataka

be restored to Khatian no. 12855, Plot no. 4699 of an area-0.03 acres as per Order of the LRC & Principal Secretary of L & LR and RR & R Department vide no. 213-1S/10/2020 Dt. 17.01.2020.

Hence, it is Ordered that restore the respective areas and share which has been transferred to Khatian no. 12855 from Khatian no. 15170.

Necessary correction in e-Bhuchitra is also be done through Mutation case u/s 50 of WBLR Act, 1955.

Thus the case is heard and disposed of.

The Certified copy of this Order Sheet if applied for, be supplied to the concerned party on submission of requisite fees.

Prescribed Authority u/s 50(1)(f)

of ~~Revenue Office~~
Block Land & Land Reforms Office
Charatpur-I Salar Murshidabad



~~Revenue Office~~
Block Land & Land Reforms Office
Charatpur-I Salar Murshidabad

compained M
5/12/24



ORIGINALLY STAMPED AS:
 SCHEDULE OF THE GOVT.
 20 OCT. 1970

[Signature]
 Copying Fee

one of application for the
 24. Used for modifying the requisite
 number of Police & Stamps 05.12.2024
 Date of delivery of requisite, Police
 & Stamps 05.12.2024
 Date on which the copy is ready
 for delivery 05.12.2024
 Date of Working over the copy of
 the application 05.12.2024

Rupers 30/- (Thirty) only

Certified to be a True Copy

[Signature]
 Record Keeper
 Block Land & Land Reforms Office
 Charatpur-II, Murshidabad
 Registered under Sec 76 Act I of 1908

Application No. 433

- 1) Date of Application
for copy 05.12.2024
- 2) Date from for notifying
the requisite stamps 05.12.2024
- 3) Date of receipt of the
requisite stamps
- 4) Date in which the copy
was ready for delivery 05.12.2024
- 5) Date in which the copy
was delivered 05.12.2024
- 6) Application Fee 10/-
- 7) Authentication Fee 20/-
- 8) Total No. of Photo Copy 2 (two) sheets.
Rupers 30/- (Thirty) only

[Signature]
 Revenue Officer
 Block Land & Land Reforms Office
 Charatpur-II Salar Murshidabad

To

- ✓ 1) The Pradhan, Kagram Gram Panchayat, Police Station – Salar,
District – Murshidabad, PIN – 742401;
- 2) The Sectary, Kagram Gram Panchayat, Police Station – Salar,
District – Murshidabad, PIN – 742401;

Subject: Application for demolition of unauthorized construction

Respected Sir(s)/Madam(s),

We, the undersigned herein are the residents and a valid tax payers of your gram panchayat of Kagram Gram Panchayat, Police Station – Salar, PIN – 742401 beg to state you the following :

- 1) That the land in question involved herein land measuring about 13 decimal more or less lying and situated at Daag No. 4699, Mouza – Kagram, J.L. No. 104, Police Station, Salar, District – Murshidabad is originally is a debottar property belonging to “Sri Sri Lakshmi Narayan Thakur” and the aforesaid “Sri Sri Lakshmi Narayan Thakur” name was recorded in C.S.and R.S.Record of Rights. And the nature of the land was recorded as “Pukur”.
- 2) That there is a temple of the aforesaid Lord “Sri Sri Lakshmi Narayan Thakur” some distance away and local people worships the God regularly by offering the puja, since very long. Those local people also using the pond (“Pukur”) or their religious purposes. This “Pukur” is plays an important role in maintaining the natural balance of the area.
- 3) That according to the West Bengal Land Reforms Act, changing the character of any water body is a punishable offence. Debottar property is not saleable or transferable without obtaining permission from the concerned authority.
- 4) That the legal heirs of the savayat of the said “Pukur” property illegally and fraudulently sold to one Manashi Mondal, wife of Madhai Mondal, resident of Village and P.O. – Kagram, P.S. – Salar, District – Murshidabad, PIN – 742401.
- 5) After knowing that the aforesaid property had already been transferred and the purchaser Manashi Mondal recorded her name in the Record of Rights of Bharatpur – II, Block Land and Land Reform Office, local people filed an objection before the concerned Block Land and Land Reform Officers. After that the said recording was cancelled.

6) In spite of the aforesaid cancellation of records the Manashi Mondal, wife of Madhai Mondal, resident of Village and P.O. - Kagram, P.S. - Salar, District - Murshidabad, PIN - 742401 without obtaining any sanction building plan and without obtaining any conversion by filling the pond lying and situated under the aforesaid land in question started illegal and unauthorized construction and Boundary Wall exceeding the permissible height without following the West Bengal Gram Panchayat Act and West Bengal Gram Panchayat Administrative Rules. This illegal activity is disrupting the environment and services of the deity and causing irreparable damage to the environment of the area.

7) Considering the aforesaid facts and circumstance, you are hereby requested to demolish the aforesaid an illegal construction immediately and restore the land to its original position.

If you kindly grant our prayer, we will be highly obliged and remain every grateful to you.

Expecting earliest action from your end.

Thanking you,

Dated : 04.11.2025

Yours Faithfully,

1> Probab Kanti Chatterjee

2> Vishnu Chatterjee

3> Kanakendu Chatterjee

4> Manick Chandra Mondal

5> Ashis Chatterjee

6> Sanjay Mukherjee

7> Pradeep Mondal

8> Gorn Nath Roy

Received by
dt. 04/11/2025
Secretary
Kagram Gram Panchayat

KHATIAN & PLOT INFORMATION

Monza Identification

Code Wise / Name Wise: ☐ Code Wise ☒ Name Wise

District: [12] MURSHIDABAD

Block: [07] BHARATPUR - II

Mouza: [104] Kagram

Choose Your Language: Bengali

Option:

Khatian Type: ☒ Normal Khatian ☐ Lease Khatian ☐ FHTD Khatian

☐ Search By Khatian ☒ Search By Plot

Plot No. 4699 /

Enter Captcha: VM MH3H

VIEW

LIVE

(Live Data As On 16/03/2026,20:28:41)

জে.এল নং 104 খানা সালাহ

দাগ নং	শ্রেণী	অমির মোট পরিমাণ(একর)	দাগের মাপ
4699	পুকুর	0.13	Click Here

(উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাপ, ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

খতিয়ান নং	স্বত্বের নাম	পিতা/স্বামী	অংশ	অংশ পরিমাণ(একর)	দখলদার	মন্তব্য
	ব্যক্তি					
12854	সুরভ ব্যানার্জী	রামকানাই ব্যানার্জী	0.0128	0.0000	Nil	Nil
12855	তনুশ্যাম বন্দোপাধ্যায়	রামকানাই ব্যানার্জী	0.0129	0.0100	Nil	Nil
13246	মানসী মন্ডল	মাধাই মন্ডল	0.1250	0.0200	Nil	Nil

Encroaching of Govt. land is punishable Offence.

Content of this page is near exact replication of land record database collocated at the central server and in case of any factual error(s) in the content, viewer(s) is/are advised to contact the concerned BL&LRO office for authentication.

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Contact Address

Director of Land Records and Survey, 35, Survey Building,
Gopal Nagar Road, Kolkata-700027
033-2479-5726
dlrswb.grievancerell@gmail.com
dlrswb@gmail.com



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Site Last Updated on : 20/09/2024 05:30 PM



Raja Nandy*Advocate*

Date: 22 / 12 / 2025

- 1 -

To,

1. The Learned Government Pleader,
High Court, Calcutta
2. Sub- Divisional Officer, Kandi, Village and P.O. - Kandi, District -
Murshidabad, PIN - 742137;
3. The Block Development Officer, Bharatpur-II, Village and P.O. - Salar, P.S. -
Salar, District - Murshidabad, PIN - 742401;
4. The Gram Panchayat, Kagram, Village and P.O. - Kagram, P.S. - Salar,
District - Murshidabad, PIN - 742401;
5. The Pradhan, Kagram, Village and P.O. - Kagram, P.S. - Salar, District -
Murshidabad, PIN - 742401;
6. Inspector-in-Charge, Salar Police Station, Village and P.O. - Salar, District -
Murshidabad, PIN - 742401;
7. Manashi Mondal, wife of Madhai Mondal, residing at Dakshinpara, Kagram,
Salar, District - Murshidabad, Pin code - 742401;

Reference: W.P.A. 29227 OF 2025

Prabal Kanti Chatterjee & Ors.
~~Pran Krishna Saha~~

... .. Petitioner

-Versus-

The State of West Bengal and ~~another~~ Ors.,
 Respondents

Sir (s) / Madam (s),

Please find enclose herewith a Photostat copy of the aforesaid writ petition with all its annexure which was filed before The Hon'ble High Court at Calcutta and the same will be appeared before The Hon'ble Justice Kausik Chanda or any other appropriate bench on 24 / 12 / 2025 or so soon thereafter as and when the business of The Hon'ble Court may permits.

This is for your information and record.

Thanking you.

Yours truly

Enclose: As above

Raja Nandy

Advocate

Bar Association Room No. 11A, High Court, Calcutta

Chamber at: 10, Kiran Shankar Roy Road, Ground Floor, Opposite to City Civil Court, Calcutta,

Beside DTDC Office, Kolkata - 700001

Phone Number : 7001596553

Email ID : oindrillasinha5@gmail.com

12/19/25, 4:02 PM

Case Status : Search by Case Number

Calcutta High Court - Appellate side

[Back](#)Appellate side
Case Details

Case Type	: WPA	Filing Date: 17-12-2025
Filing Number	: 29096/2025	Registration Date: 19-12-2025
Registration Number	: 29227/2025	
CNR Number	: WBCHCA-058858-2025	

Case Status

First Hearing Date	: 24th December 2025
Next Hearing Date	: 24th December 2025
Stage of Case	: NEW MOTION
Coram	: 265781HON'BLE JUSTICE KAUSIK CHANDA
Bench	: Single Bench
State	: West Bengal
District	: MURSHIDABAD
Judicial	: MANDAMUS SECTION
Causelist Name	: Daily List
Not Before Me	:

Petitioner and Advocate

1) PRABAL KANTI C CHATTERJEE AND ORS.

Advocate- RAJA NANDY

Respondent and Advocate

1) STATE OF WEST BENGAL AND ORS.

Acts

Under Act(s)	Under Section(s)
West Bengal Panchayat Act ,1973	NA

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Daily List	HON'BLE JUSTICE KAUSIK CHANDA		24-12-2025	NEW MOTION

Orders

Order Number	Order on	Judge	Order Date	Order Details
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Category Details

Category	GROUP A (WRIT MATTERS) (1)
Sub Category	Panchayet (18)
Sub Sub Category	Miscellaneous (7)

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	17-12-2025	All Objections are Complied	—	—
2	17-12-2025	Other Objection : SUB CATEGORY CODE WRONG	19-01-2026	—
3	19-12-2025	All Objections are Complied	—	—

[Back](#)

DISTRICT: MURSHIDABAD

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

(APPELLATE SIDE) F 29896/2025

W.P.A. NO. 29227 OF 2025

IN THE MATTER OF:

An application under Article 226
of The Constitution of India.

CAUSE TITLE

Prabal Kanti C. Chatterjee and
ors

... .. Petitioners

-Versus-

The State of West Bengal and
others

... .. Respondents

Subject matter relating to:

The West Bengal Panchayat Act,
1993 and The West Bengal Gram
Panchayat Administrative Rules,
2004.

Under Group - V Head - e of the
classification List.

Raja Nandy

Advocate - on - record

Mr. Raja Nandy

Advocate

Enrolment No. WB/355/2011

Bar Association Room No. 11A

High Court, Calcutta

Mobile No. 7001596553

E-mail: rajanandy83@gmail.com

DISTRICT: MURSHIDABAD

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

(APPELLATE SIDE)

W.P.A. NO. 29227 OF 2025

Prabal Kanti C. Chatterjee and
ors. Petitioners

-Versus-

The State of West Bengal and
others.

... .. Respondents

Brief List of Dates

Sr. No.	Dates	Particulars
1.	30 th July 2024	Deed no I- 6657/2024 executed illegally.
2.	30 th August 2024	Gift deed no I-8540/2024 executed illegally.
3.	05 th December, 2024	The record of the private respondent was cancelled and restore to its original owners.
4.	In the year 2024	Manahsi Mondal started illegal and unauthorized construction.
5.	04 th November, 2025	The villagers had submitted a written representation to the respondent authority.
6.		Writ petition filed

Synopsys

That One Manahsi Mondal obtained the debottar property (The property belonging to "Sri Sri Lakshmi Narayan Thakur" and the aforesaid "Sri Sri Lakshmi Narayan Thakur" name was recorded in C.S. and R.S. Record of Rights And the nature of the land was recorded as "Pukur") illegally from Achyutanda Chatterjee vide deed no I- 6657/2024 on 30 July 2024 and the said Manahsi Mondal illegally transferred to her minor daughter vide gift deed no I-8540/2024 on 30 Aug. 2024. Pareshnath Roy & 10 Others had filed a mass petition before W.B.L.R. Act, 1955 under section 50(1)(f) and an order was passed on 05.12.2024 where the record was cancelled and restore to its original owners. Even after cancellation of record of right, Manahsi Mondal filed a case (Manahsi Mondal vs Pratima Banerjee and ors) at Kandi Civil Court and where there was an order of status quo to the said property and the said injunction is extended time to time. Even after Manahsi Mondal, wife of Madhai Mondal, resident of Village and P.O. - Kagram, P.S. - Salar, District - Murshidabad, PIN - 742401 without obtaining any sanction building plan and without obtaining any conversion by filling the pukur lying and situated under the aforesaid land in question started illegal and unauthorized construction and Boundary Wall exceeding the permissible height without following the West Bengal Gram Panchayat Act and West Bengal Gram Panchayat Administrative Rules. This illegal activity is disrupting the environment and services of the deity and causing irreparable damage to the environment of the area. The villagers had submitted a written representation to the respondent authority. The private respondents constructing unauthorized construction and also trying to fill the pukur property by different means, changing character of the land without permission is illegal and in spite of receiving representation / complaint submitted by the petitioner the respondent Panchayat did not take any action and resulting the petitioner face difficulties.

DISTRICT: MURSHIDABAD

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
(APPELLATE SIDE)

W.P.A. NO. 29227 OF 2025

IN THE MATTER OF:

An application under Article 226
of The Constitution of India.

CAUSE TITLE

Prabal Kanti C. Chatterjee and
ors Petitioners

-Versus-

The State of West Bengal and
others.

... .. Respondents

INDEX

Sl. No.	Description of documents	Annexure	Page No.
1.	Writ Petition		1 to 15
2.	Photostat copy of the order sheet dated 22/10/2024.	"P-1"	16 to 19
3.	Photostat copy of the said order dated 13/11/2024	"P-2"	20
4.	Photostat Copy of the Photograph of the site.	"P-3"	21 to 23
5.	Photostat Copy of the Representation.	"P-4"	24, 25

DISTRICT: MURSHIDABAD

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
(APPELLATE SIDE)

W.P.A. NO. 29227 OF 2025

IN THE MATTER OF:

An application under Article
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CAUSE TITLE

Prabal Kanti^c Chatterjee and ors
... .. Petitioners

-Versus-

The State of West Bengal and
others.

... .. Respondents

LIST OF DATES

Sr. No.	Dates	Particulars
1.	30 th July 2024	One Manahsi Mondal obtained the debottar property (The property belonging to "Sri Sri Lakshmi Narayan Thakur" and the aforesaid "Sri Sri Lakshmi Narayan Thakur" name was recorded in C.S. and R.S. Record of Rights and the nature of the land was recorded as "Pukur") illegally from Achyuatanda Chatterjee vide deed no I-6657/2024 on 30 th July 2024.

II

2	30 th August 2024	and the said Manahsi Mondal illegally transferred to her minor daughter vide gift deed no I-8540/2024 on 30 th August 2024.
3.	05 th December, 2024	Pareshnath Roy & 10 Others had filed a mass petition before W.B.L.R. Act, 1955 under section 50(1)(f) and an order was passed on 05.12.2024 where the record was cancelled and restore to its original owners Even after cancellation of record of right, Manahsi Mondal filed a case at Kandi Civil Court and got injection on the plot.
4.	In the year 2024	Even after Manahsi Mondal, wife of Madhai Mondal, resident of Village and P.O. - Kagram, P.S. - Salar, District - Murshidabad, PIN - 742401 without obtaining any sanction building plan and without obtaining any conversion by filling the pond lying and situated under the aforesaid land in question started illegal and unauthorized construction and Boundary Wall exceeding the permissible height without following the West Bengal Gram Panchayat Act and West Bengal Gram Panchayat Administrative

III

		Rules. This illegal activity is disrupting the environment and services of the dcity and causing irreparable damage to the environment of the area.
5.	04 th November, 2025	The villagers had submitted a written representation to the respondent authority.
		Writ petition filed

POINTS OF LAW

- I. Whether the private respondent construction illegal/unauthorized construction without having any sanctioned building plan by encroaching the land of the petitioner.
- II. Whether the respondent panchayat authorities are duty bound to take action against the private respondent for raising illegal/unauthorized construction.
- III. Whether the panchayat authorities do not take any action against the private respondent even after receiving representation from the petitioner.
- IV. Whether the respondent panchayat authorities allow the private respondent to complete the unauthorized/illegal construction.

DISTRICT: MURSHIDABAD

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
(APPELLATE SIDE)

Through

Raja Nandy

Advocate
Enrolment No.
F/2607/2021

W.P.A. NO. 29227 of 2025

In the matter of :

An application under Article 226 of the
Constitution of India.

And

In the matter of:

1) Prabal Kanti C Chatterjee, aged
about 61 years, son of Late
Chandrashekhar Chatterjee;

2) Vishmadev Chatterjee, aged about
45 years son of Late Sambhu Nath
Chatterjee;

3) Kanakendu Chatterjee, aged about
46 years, son of Tusher Kanti
Chatterjee;

4) Manick Chandra Mondal, aged
about 46 years, son of Late
Sukhenchandra Mondal;

5) Abhijit Chatterjee, aged about 49
years, Son of Late Utpal Kanti
Chatterjee;

6) Sandip Mukherjee, aged about 41
years, son of Late Swapan Mukherjee;

7) Pradip Mondal, aged about 37 years,
Son of Nidhir Mondal,

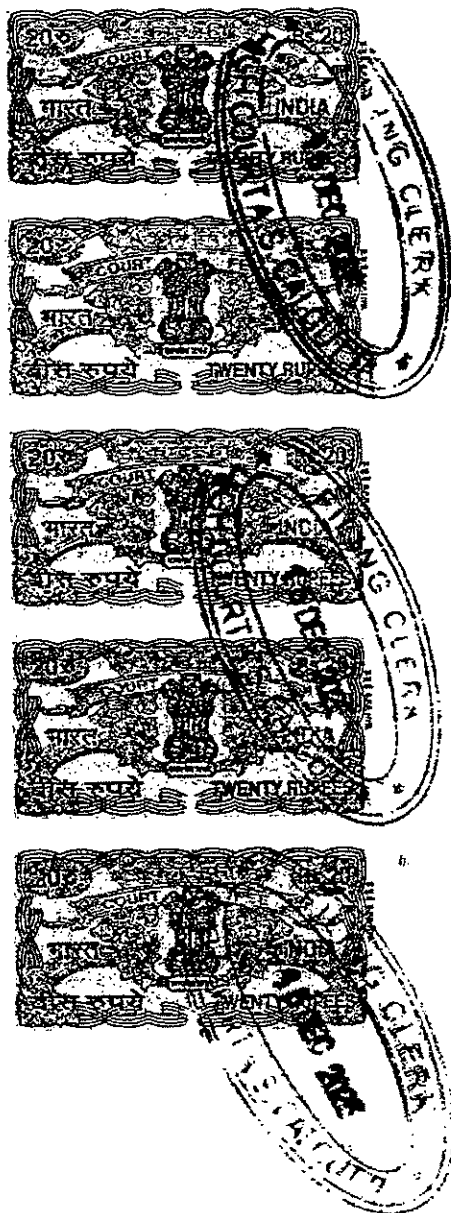
8) Somnath Roy, aged about 60 years
son of Late Anandahari Roy

All residing at Police Station - Salar,
District - Murshidabad, PIN - 742401

... .. Petitioners

- 2 -

-Versus-



1. The State of West Bengal service through the Secretary, Department of Panchayat and Rural Development, having office at Joint Administrative Building, (06th to 10th Floor), Block - HC, Plot No. - 7, Sector - III, Salt Lake City, Kolkata - 700106
Email - support.prd-wb@gov.in
2. Sub- Divisional Officer, Kandi, Village and Post Office - Kandi, District - Murshidabad, PIN - 742137;
3. The Block Development Officer, Bharatpur-II, Village and Post Office - Salar, , District - Murshidabad, PIN - 742401;
4. The Gram Panchayat, Kagram, Village and Post Office - Kagram, Police Station - Salar, District - Murshidabad, PIN - 742401;
5. The Pradhan, Kagram, Village and Post Office - Kagram, Police Station - Salar , District - Murshidabad, PIN - 742401;
6. Inspector-in-Charge, Salar Police Station, Village and Post Office - Salar, District - Murshidabad, PIN - 742401;
7. Manashi Mondal, wife of Madhai Mondal, residing at Dakshinpara,

✓

- 3 -

Kagram, Salar, District -
 Murshidabad, Pin code - 742401;
 Respondents

To,

The Hon'ble Sujoy Paul, Acting Chief Justice and His Companion Justices
 of the said Hon'ble Court.

The humble petition on behalf of the
 petitioner above named most
 respectfully -

Sheweth:

1. That your petitioner is a peace loving and law-abiding citizen of India and permanently residing with his family members at the address mentioned at the cause title.
2. That the respondent nos. 1 to 6 are "state" within the meaning and definition of "State" under the Article 12 of The Constitution of India and thus comes under the preview of the Article 226 of The Constitution of India
3. That the petitioner states that the land in question measuring about 13 decimal more or less lying and situated at Dag No. 4699, Mouza - Kagram, J.L. No. - 104, P.S. - Salar, District - Murshidabad was originally belongs to Kalicharan Bandapadhyay, upon the death of Kalicharan Bandapadhyay. That the said Kalicharan Bandapadhyay died intestate leaving behind his two sons namely Haripadh Bandapadhyay and Charuchandra Bandapadhyay as his only legal heirs and successor as per The Hindu Succession Act, 1956.
4. That Haripada Bandapadhyay while enjoying his undivided share of the aforesaid property died living behind Ramdulal Bandapadhyay, Ramkanai Bandapadhyay, Ramkumar Bandapadhyay, Menka Ghosal and Shankari Chaterjee as his legal heirs and successors. And the said

- 4 -

Charuchandra Bandapadhyay died without leaving any legal heirs or successors.

5. That the said Ramdulal Bandapadhyay while enjoying the undivided share of the property died leaving behind Lakhi Narayan Banerjee, Yadav Banerjee, Krishna Mukherjee and Tapan Banerjee as his only legal heir and successor. After the death of Lakhi Narayan Banerjee his wife namely Pratima Banerjee became the sole owner of his part of property.

6. That the said Ramkanai Bandapadhyay while enjoying the undivided share of the property died leaving behind Debabrat Banerjee, Subrata Banerjee and Tanusham Banerjee as his only legal heir and successor.

7. That Ramkumar Bandapadhyay died leaving behind no legal heirs or successors.

8. That on 26 July, 2023, the present owners of the property namely Pratima Banerjee, Yadav Banerjee, Krishna Mukherjee, Tapan Banerjee, Debabrat Banerjee, Subrata Banerjee and Tanushyam Banerjee by a virtue of sale deed having number I-3973/2023 sold their entire property to Dakshinpara Jagadhratri Puja Committee. Since, then

That your petitioners crave leave to produce the copy of deed in original if required at the time of hearing.

9. That on 2024, One Achyuntanda Chatterjee claimed himself to be the co-owner and co-sharer of one portion of the aforesaid property by virtue of Gift Deed having No. I-6657/2024 had gifted to one Manashi Mondal and explaining the relation to be his daughter-in-law. But it appears that the name of the husband of Manashi Mondal is Madhai Mondal and both of their surname differs. Manashi Mondal had recorded her name. Thereafter, after having the knowledge of such incident, A misc case having number 285/2024 was filed before the Revenue officer, Block Land & Land Reform Office, Bharatpur - II, Salar, Murshidabad and started a case proceeding under section 50(1)(f) of

- 5 -

W.B.L.R. Act, 1955 and in the said case one order was passed by the same officer on 22/10/2024, that the said Achyuntanda Chatterjee had recorded his name by the dint of a false / fake deed and to restore the original Khaitaan No. which was changed.

That the photostat copy of the order sheet dated 22/10/2024 is annexed herewith and marked as ANNEXURE P - 1".

10. That in the year 2024, one Partion Suit having number 485/2024 instituted by Manashi Mondal before Kandi Court in respect to the aforesaid property which is still pending where ad-interim order of injunction was allowed to maintain Status Quo and the same is extended time to time .

That a Photostat copy of the said order dated 13.11.2024 is annexed and marked as "ANNEXURE P-2".

11. That the private respondent No. 7 is constructing illegal construction without obtaining any sanction plan from the authority and also without changing the character of the land by creating boundary wall exceeding the permissible height without following The West Bengal Gram Panchayat Act and West Bengal Gram Panchayat Administrative Rules.

That a Photostat Copy of the Photograph of the site is annexed herewith and marked as "ANNEXURE P-3".

12. That on 04/11/2025, One representation was made before the respective authorities regarding the unauthorized construction but till date the authorities are sitting tight on this matter.

That a Photostat Copy of the Representation is annexed herewith and marked as "ANNEXURE P-4".

13. That in spite of receiving the aforesaid representation the panchayat did not take any step against the private respondent for continuing the aforesaid illegal and/or unauthorized construction, the Panchayat do not take any steps against the private respondent on the contrary with the active support of the Panchayat, the private



- 6 -

respondent continuing the construction and very soon they complete the illegal and unauthorized construction.

14. That your petitioner states that private respondent are notorious and politically influenced persons. That the said private respondent since long trying to construct a building and for that the petitioner submitted representation before the respondent authorities and bring the said facts before the knowledge of the panchayat authorities but till date they had not taken any steps. That suddenly the petitioner came to know that the said private respondent started an illegal and unauthorized construction without having any sanctioned building plan or permission without following the West Bengal Panchayat Act, 1973 and the West Bengal Garm Panchayat Building Rules, 2004, amended on 2006. Due to the aforesaid unauthorized/illegal construction resulting the ingress and egress of the house of the petitioner is hard to do.

15. That your petitioner submits that the panchayat authority ~~did not~~ take any single steps against the private respondent even after receiving the representation / complaint, till date and the private respondent not only continuing the said illegal and unauthorized construction with the active participation and support of the corporation continuing the illegal and unauthorized construction and the petitioner unnecessarily suffering in the hands of the panchayat authority.

16. That your petitioner submits that the panchayat authority is sitting tight over the matter and failed to do their statutory duties, as the quick intervention of the panchayat authority is needed in the present scenario to protect the life and liberty of the fellow citizens and tax payers as like petitioner.

17. That your petitioner submits that in spite of receiving the aforesaid complaints of the petitioner the panchayat does not take any steps against the illegal/unauthorized construction and on the contrary with active participation and/or support of the respondent Panchayat

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- 7 -

authorities the private respondent is going to complete their illegal/unauthorized construction without having any sanctioned building plan and also without maintaining any The West Bengal Panchayat Act, 1973 and The West Bengal Gram Panchayat Building Rules, 2004, amended on 2006 by encroaching the land of the petitioner.

18. That your petitioner states that the respondent authorities are required to act as a model public authority and its action are subjected to the touchstone of fairness which is essential inbuilt of principals of equity as adumbrated in Article 14 and 21 of The Constitution of India. It is well settled that quality is a dynamic concept which cannot be cribbed, cabined or confined within its doctrinaire limit. The authorities keep stoic silent in spite of the fact that petitioner submitting complaints of illegal construction raised by the private respondent.

19. That your petitioner states that it is settle principle of law that non arbitrariness, being a necessary concomitant of the rule, it is imperative that all actions every public functionary, in whatever sphere must be guided by reason and not humor, whim caprice or personal predilection of the person entrusted with the task on behalf of the State.

20. That your petitioner states that the impugned State action is uninformed by reason inasmuch as there is no discernible principle on which it is based and it is contrary to the prescribed mode exercise of the power thus unreasonable. It is duty of the State to disclose the material and reasons which led to the action being taken in order to show that it was an informed decision which was reasonable. The respondent authorities failed and/or neglect to disclose the reason as to why that illegal structure has not been demolished. The omission and/or negligence on the part of the respondent authorities galore on the face of the record and clearly violation of Article 14 and 21 of The Constitution of India.

7

- 8 -

21. That the petitioner states and submits that the respondent panchayat authorities are statutory authorities are duty bound to act in accordance with the law but failed to do the same till date.

22. That your petitioner states that as the aforesaid illegal and/or unauthorized construction is not bona fide or not attributable to some misunderstanding and when it is deliberate and done by one like private respondent hence deserve to be dealt with sternly so as to act as a deterrent for future which is very much necessary for the interest of the citizens like petitioner.

23. That your petitioner states that the violation of the law by the private respondent while construction of a building is much prejudice to the development of the city and also the inhabitants of the city. Serious threat is posed to ecology and environment and, at the same time, the infrastructure consisting of water supply, sewerage and traffic movement facilities suffer unbearable burden and are often thrown out of gear. The private respondent conveniently walks away having pocketed the money leaving behind the unfortunate occupants to face the music in the event of unauthorized constructions being detected or exposed and threatened with demolition. Though the local authorities have the staff consisting of engineers and inspectors whose duty is to keep a watch on building activities and to promptly stop the illegal constructions or deviations coming up, they often fail in discharging their duty. Either they don't act or do not act promptly or do connive at such activities apparently for illegitimate considerations. If such activities are to stop, some stringent actions are required to be taken by ruthlessly demolishing the illegal constructions. The arms of the law must stretch to catch hold of such unscrupulous persons. At the same time, in order to secure vigilant performance of duties, responsibility should be fixed on the officials whose duty it was to prevent unauthorized constructions, but who failed in doing so either by negligence or by connivance.

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24. The conduct of the private respondent in the present case deserves to be noticed. She knew it fully well what was the permissible constructions as per the sanctioned building plans and yet she violates the same. Probably she was under the impression that she would be able to either escape the clutches of the law or twist the arm of the law by some manipulation. This impression must prove to be wrong.

25. That being aggrieved and dissatisfied with the inaction of the panchayat authority by not initiate appropriate proceedings as prescribed under The West Bengal Panchayat Act, 1973 and The West Bengal Gram Panchayat Building Rules, 2004 , amend on 2006, against the private respondent on the contrary, private respondent most illegally and forcibly in convenience with the respondent authorities started threatened the petitioner with dare consequences damaged the valuable property of the petitioner begs to move this writ petition before Your Lordship following amongst others:

G R O U N D S

I. For that the private Respondent intentionally raising unauthorized construction by violating the West Bengal Panchayat Act, 1973 and the West Bengal Gram Panchayat Building Rules , 2004 amend on 2006.

II. For that the Respondent authorities acted in gross violation of the West Bengal Panchayat Act 1973 and the West Bengal Gram Panchayat Building Rules 2004, amend on 2006 by not demolishing or removing the unauthorized/illegal construction constructed by private respondent.

III. For that the respondent authorities are statutory authorities are duty bound to act in accordance with the law but failed to do the same till date.

IV. For that the private respondent violating the order of Injunction continuing the illegal and unauthorized construction by filling up a pond without any conversion.

- 10 -

V. For that the respondent authority acted illegally by allowed the private respondent to complete the unauthorized construction without having any sanctioned building plan and without maintaining the prescribed height of the boundary wall under the Law and even after receiving various representations / complaints of the petitioner.

VI. For that the respondent authorities are duty bound to initiate proceedings against the unauthorized/illegal construction and to remove the same as per the provisions of West Bengal Panchayat Act 1973 and The West Bengal Gram Panchayat Building Rules, 2004, amend on 2006.

VII. For that the respondent authorities are statutory authorities are duty bound to act in accordance with the Article 14 and 21 of The Constitution of India.

VIII. For hat the respondent authorities are statutory authority is duty bound to dispose of the application and the representations submitted by the petitioner.

IX. That your petitioner craves leave to add any other ground or grounds at the time of hearing.

26. That your petitioner states that your petitioner has no other adequate and/or efficacious alternative remedy and the remedies sought for in this application will be full, adequate and proper.

27. That your petitions shall suffer irreparable loss and injury unless an order be passed to the respondent authorities to remove and/or demolish the said illegal and unauthorized construction raised by the private respondent and also pass a direction to the stop the illegal and unauthorized construction.

28. The balance of convenience is entirely in favor of the orders as prayed for herein being made.

29. On the self-same cause of action your petitioner has not filed any application before any other Court of law, including the Hon'ble Supreme Court of India.

- 11 -

30. The Respondents are working for gain within the jurisdiction of this Hon'ble Court and the records are also lying within the jurisdiction of this Hon'ble Court and as such this Hon'ble Court has jurisdiction to entertain and try this application.

31. The records are with the respondents within appellate Jurisdiction of this Hon'ble Court.

32. This application is made bona fide and in the interest of justice and unless orders as prayed for are made, your petitioner will suffer irreparable loss and/or prejudice.

In the premises aforesaid your petitioner humbly prays Your Lordships for:

- a) A Writ of or in the nature of Mandamus, commanding the respondent authorities particularly the respondent nos. 2 to 5 including their men, agents, and subordinates with the help of the Respondent No. 6 to demolish or remove the unauthorized/illegal construction constructed including boundary wall which is exceeding the prescribed height raised by Private Respondent on and over 13 decimal more or less lying and situated at Dag No. 4699, Mouza - Kagram, J.L. No. - 104, P.S. - Salar, District -Murshidabad, Pin code - 742401, under the purview of Kagram Panchayat which is in classification, nature and character is Pond without obtaining any

- 12 -

sanctioned building plan and without following the mandatory provisions as prescribed under The West Bengal Panchayat Act, 1993 and The West Bengal Gram Panchayat Building Rules, 2004, amend on 2006 and restore the land to it's original position;

- b) Writ and/or writs in the nature of mandamus restraining the private respondents from raising or making any further construction by filling up a pond lying and situated at 13 decimal more or less lying and situated at Dag No. 4699, Mouza - Kagram, J.L. No. - 104, P.S. - Salar, District - Murshidabad, Pin code - 742401, under the purview of Kagram Panchayat without obtaining any sanctioned building plan and without following the mandatory provisions as prescribed under The West Bengal Panchayat Act, 1973 and The West Bengal Gram Panchayat Building Rules, 2004, amend on 2006 and without having any sanctioned building plan by encroaching the land of the petitioner.
- c) A writ of or in the nature of certiorari do issue calling upon the respondent and each of them to certify and

72

- 13 -

transmit to this Court the original records of the case including the building plan if any and inspection report of the site before this Hon'ble Court so that conscionable Justice may rendered to the petitioner;

- d) Rule NISI in terms of prayers (a) and (b) above;
- e) An interim order restraining the private respondents from raising or making any further construction 13 decimal more or less lying and situated at Dag No. 4699, Mouza - Kagram, J.L. No. - 104, P.S. - Salar, District -Murshidabad, Pin code - 742401, under the purview of Kagram Panchayat without obtaining any sanctioned building plan and without following the mandatory provisions as prescribed under The West Bengal Panchayat Act, 1973 and The West Bengal Gram Panchayat Building Rules, 2004, amend on 2006 and which is in classification, nature and character is Pond without obtaining any sanctioned building plan and without following the mandatory provisions till the disposal of this writ petition.

- 14 -

- f) Ad-interim order may be passed in terms of prayer (b) above till the disposal of this writ petition;
- g) Costs of and incidental to this application be paid by the Respondents to the petitioner;
- h) Such other or further order or orders and / or direction or directions may be passed or may be given as to this Hon'ble Court may seem fit and proper.

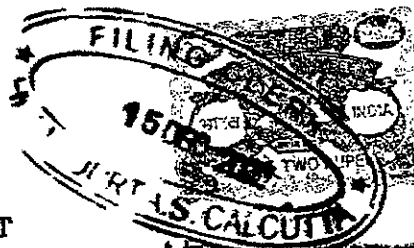
And your petitioners as in duty bound shall ever pray.

I certify that I
petitioner No. 1 is
authorized to affirm
this affidavit on
behalf of other
petitioners.

Raja Nandy
Advocate

Prabhat Kanti Chatterjee
15/12/25

- 15 -



AFFIDAVIT

I, Sri Prabal Kanti C. Chatterjee, son of ^{late} Chandrashekhar Chatterjee, aged about 61 years, by faith - Hindu, by occupation - retired, residing at Village- Kagram Dakshin Para, Post Office- Kagram, Police Station - Salar, District - Murshidabad, PIN - 742401, do hereby affirm and say as follows:-

1. That I am the Petitioner No 1 of the instant writ petition and I am well acquainted with the facts and circumstances of the case as such I am authorized to affirm this affidavit on behalf of other petitioners. As such I am competent to affirm affidavit.
2. That the statements made in paragraph Nos. 1, 11 and 12 are based on my knowledge which I verily believe to be true and the statements contained in the paragraph Nos. 3 to 10 are the information derived from records and rests are my respectful submissions before this Hon'ble Court.

Prabal Kanti C Chatterjee

Prepared in my office.

Deponent is known to me

Raja Nandy

Bilip Kumar Datta - esq

Advocate.

Enrolment No. - WB/355/2011

Clerk to Mr. *K. Chatterjee*

Solemnly affirmed before me

Advocate.

on this the ^{15th} day of *December*, 2025.

Commissioner.

I certify that all annexure are legible

Rama
15/12/2025
Commissioner of Affidavits
High Court, Appellate Side
Calcutta

Raja Nandy

Advocate

WB/355/2011

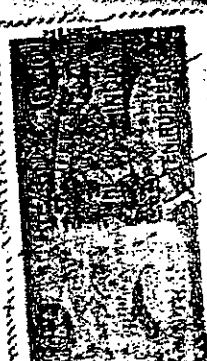
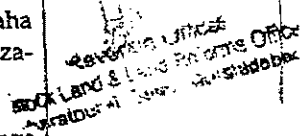
ORDER SHEET
(Rule 129 of Records Manual 1917)

Order Sheet dated from 19.09.2024
District Murshidabad.

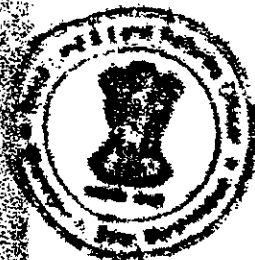
to 02.12.2024.

Case No. 285 of 2024

Nature of Case - Proceeding under Section 50(1)(f) of W.B.L.R. Act, 1955.

Serial No. and Date of Order	Order and signature of the Officer	Note of action taken on Order
1 19.09.2024	Where as a mass petition has been received from Pareshnath Ray & 10 Others of Kagram by this Office and registered in the Receive Register vide R.R. No. 1014 Dated 19.09.2024 and subsequently a Misc case bearing No. 285/2024 has been initiated for Correction of ROR in respect of following schedule of land. Mouza- Kagram J.L.No.- 104 Plot No.- 4699 Khatian No.-15170 D.A. is asked to issue notices to all interested parties for hearing fixing date on 22.10.2024 at 01.00 P.M.  Prescribed Authority u/s 50(1)(f) of WBLR Act 1955. Revenue Officer Block Land & Land Reforms Office Murshidabad	
2 23.09.2024	Notice has been duly served upon all interested parties. Service return kept with C/R.  Prescribed Authority u/s 50(1)(f) of WBLR Act 1955. Revenue Officer Block Land & Land Reforms Office Murshidabad	
3 22.10.2024	Case is taken up for hearing today. Both 1 st and 2 nd parties remain present and files hazira. Petitioners claim that one Achyutanda Chatterjee S/o- Dinanath Chatterjee of Churpuni, Police Station- Katwa, Dist- Purba Bardhaman for illegally obtain LR Khatian no. 15170 under LR Plot no. 4699 by producing fake deed being no. 000522 for the year 2024 in the mutation case no. MN/2024/1207/15330 dated 19.06.2024 and mutated his name in the ROR. Verified the photocopy of deed no. 000522 for the year 2024 submitted by the Achyutanda Chatterjee for mutation case no. MN/2024/1207/15330 dated 19.06.2024. It appears from here that the name of seller Namita Pal, Arjita Pal, Sabita Kundu & others and buyer name is Hena Bibi W/o- Niyamat Sk. Further, on verification of deed no. 000522 for the year 2024 received from ADSR Salar, DSR-I & DSR-II Murshidabad. It appears that seller name Rabindranath Saha S/o-Late Sanatan Saha of Ketugram and buyer name 1. Rita Saha W/o- Rabindranath Saha 2. Ranjit Saha S/o- Rabindranath Saha 3. Ranita Saha S/o- Rabindranath Saha of Ketugram under Mouza- Duttabarutia, Plot no. 427. Therefore it is clear that record of Plot no. 4699 and Khatian no. 15170 of an area 0.03 acres in favour of Achyutanda Chatterjee S/o- done by means of false/fake deed.	

Completed by
05/12/24



UNITED STATES DEPARTMENT OF JUSTICE

John Henry

John Henry

John Henry & Sons, Inc.

Chicago, Ill.

Registered under No. 12, 1st St. N.W.

UNITED STATES DEPARTMENT OF JUSTICE
 OFFICE OF THE ATTORNEY GENERAL
 WASHINGTON, D. C.

- 18 -

be restored to Khatian no. 12855, Plot no. 4699 of an area 0.03 acres as per Order of the LRC & Principal Secretary of L & LR and RR & R Department vide no. 213-1S/18/2020 Dt. 17.01.2020.

Hence, it is Ordered that restore the respective areas and share which has been transferred to Khatian no. 12855 from Khatian no. 15170.

Necessary correction in e-Bhuchitra is also be done through Mutation case u/s 50 of WBLR Act, 1955.

Thus the case is heard and disposed of.

The Certified copy of this Order Sheet if applied for, be supplied to the concerned party on submission of requisite fees.

Prescribed Authority u/s 50(1)(f)

Joint Land & Land Reforms Office
Haripur-Salar Murhidedeb

Joint Land & Land Reforms Office
Haripur-Salar Murhidedeb

compared
by
[Signature]



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Sherpur-2, Murshidabad

- 20 -

Annexure - P2

PS 485 of 2024
CIS No. PS 485/2024

Order no.02
13.11.2024

This record is put up by way of a put up petition filed by the plaintiffs.

Ld. Advocate appearing on behalf of plaintiffs moves the ad interim injunction petition under Order 39 Rule 1 and 2 CPC and prays for allowing the same. It is the contention of Ld. Advocate for the plaintiffs that the suit property belonged to these plaintiffs as well as defendants. All are co sharer in respect of suit properties/property. Now defendant no.1 to 7 are trying to grab the suit property by disturbing the possession of the plaintiff.

Heard. Considered. Perused.

On perusal of the report of Sherestadar it is appears that no caveat has been filed.

Issue notice upon defendant to show-cause within 15 days of receipt thereof as to why the plaintiff's prayer for grant of temporary injunction shall not be allowed.

Upon considering the submissions made by Ld. Advocate appearing on behalf of the plaintiffs and on perusal of the materials on record it appears that the plaintiffs have been able to establish a prima facie case in their favour which allow them to go into trial. More so the balance of convenience and inconvenience lies in favour of the present plaintiffs and there is urgency in the matter. It also appears that multiplicity of proceedings will crop up if the defendants are not restrained at this stage. Accordingly, this court is inclined to direct both the parties to maintain status quo in respect of the nature and character of the suit plot as on to date till 12.12.2024.

Hence, it is

Ordered,

that the petition praying for ad interim order of injunction is hereby allowed.

That both the parties are hereby directed to maintain status quo in respect of the nature and character of the suit plot as on to date till 12.12.2024.

Plaintiff to comply with the provision of Order 39 Rules 3(a) and (b)

C.P.C at once.

To 12.12.2024 for injunction hearing and S/R.

D/C by me,

Civil Judge (Sr. Div),
 Kandi, Murshidabad

Civil Judge (Sr. Div),
 Kandi, Murshidabad
 JO Code : WB01271

Annexure.....P2.....
 to in paragraph.....14.....
 foregoing petition affirmed
 by.....P. K. Chatterjee.....
 on the.....15th..... Day of.....Dec 2024

Commissioner of Affidavit
 High Court, Appellate Side
 Calcutta

- 21 -

Annexure "C" 2

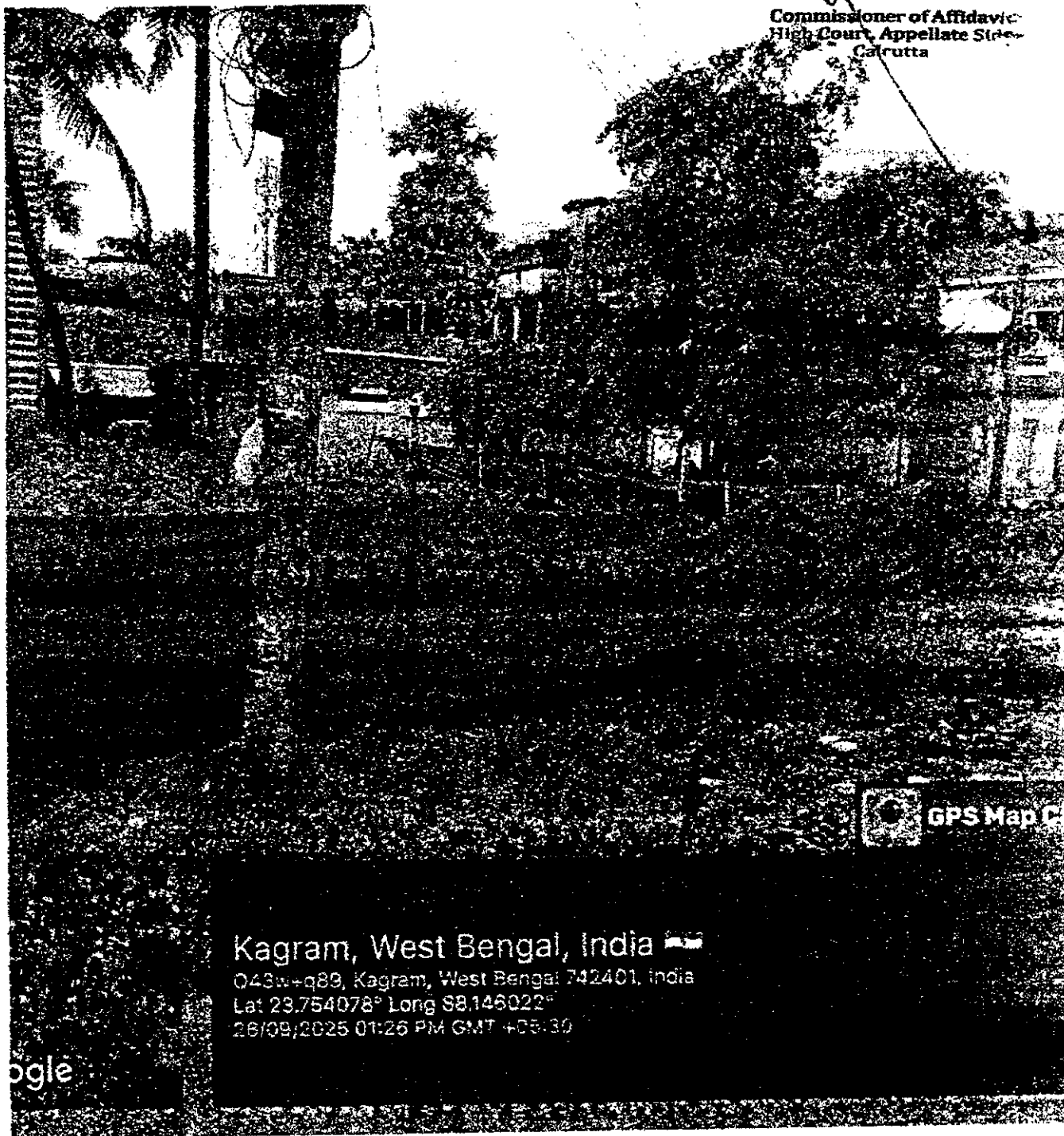
to in paragraph 11

foregoing petition affirmed

by P. S. Chatterjee

on the 15th Day of Dec 25

Commissioner of Affidavits
 High Court, Appellate Side
 Calcutta



Kagram, West Bengal, India

Q48w+q89, Kagram, West Bengal 742401, India

Lat 23.754078° Long 88.146022°

26/09/2025 01:26 PM GMT +05:30

ogle





- 24 -

Annexure - "P-4"

1

To

- ✓ 1) The Pradhan, Kagram Gram Panchayat, Police Station - Salar,
District - Murshidabad, PIN - 742401;
- 2) The Sectary, Kagram Gram Panchayat, Police Station - Salar,
District - Murshidabad, PIN - 742401;

Subject: Application for demolition of unauthorized construction

Respected Sir(s)/Madam(s),

We, the undersigned herein are the residents and a valid tax payers of your gram panchayat of Kagram Gram Panchayat, Police Station - Salar, PIN - 742401 beg to state you the following :

- 1) That the land in question involved herein land measuring about 13 decimal more or less lying and situated at Daag No. 4699, Mouza - Kagram, J.L. No. 104, Police Station, Salar, District - Murshidabad is originally is a debottar property belonging to "Sri Sri Lakshmi Narayan Thakur" and the aforesaid "Sri Sri Lakshmi Narayan Thakur" name was recorded in C.S. and R.S. Record of Rights. And the nature of the land was recorded as "Pukur".
- 2) That there is a temple of the aforesaid Lord "Sri Sri Lakshmi Narayan Thakur" some distance away and local people worships the God regularly by offering the puja, since very long. Those local people also using the pond ("Pukur") for their religious purposes. This "Pukur" is plays an important role in maintaining the natural balance of the area.
- 3) That according to the West Bengal Land Reforms Act, changing the character of any water body is a punishable offence. Debottar property is not saleable or transferable without obtaining permission from the concerned authority.
- 4) That the legal heirs of the savayat of the said "Pukur" property illegally and fraudulently sold to one Manashi Mondal, wife of Madhai Mondal, resident of Village and P.O. - Kagram, P.S. - Salar, District - Murshidabad, PIN - 742401.
- 5) After knowing that the aforesaid property had already been transferred and the purchaser Manashi Mondal recorded her name in the Record of Rights of Bharatpur - II, Block Land and Land Reform Office, local people filed an objection before the concerned Block Land

Annexure 13, and Land Reform Officers. After that the said recording was cancelled.
to in paragraph 12.....
foregoing petition affirmed
by..... K. L. Chatterjee
on the 15th Day of Dec 2025

- 25 -

2

6) In spite of the aforesaid cancellation of records the Manashi Mondal, wife of Madhai Mondal, resident of Village and P.O. - Kagram, P.S. - Salar, District - Murshidabad, PIN - 742401 without obtaining any sanction building plan and without obtaining any conversion by filling the pond lying and situated under the aforesaid land in question started illegal and unauthorized construction and Boundary Wall exceeding the permissible height without following the West Bengal Gram Panchayat Act and West Bengal Gram Panchayat Administrative Rules. This illegal activity is disrupting the environment and services of the deity and causing irreparable damage to the environment of the area.

7) Considering the aforesaid facts and circumstance, you are hereby requested to demolish the aforesaid an illegal construction immediately and restore the land to its original position.

If you kindly grant our prayer, we will be highly obliged and remain every grateful to you.

Expecting earliest action from your end.

Thanking you,

Dated: 04.11.2025

Yours Faithfully,

1> Panchakanti Chatterjee

2> Vishnu Chatterjee

3> Kanakendu Chatterjee

4> Manick Choudh Mondal

5> Ashis Chatterjee

6> Sanjay Mukherjee

7> Pradip Mondal

8> Gornath Roy

Received by
Lt. 04/11/2025
Secretary
Gram Panchayat

DISTRICT:- Murshidabad

"VAKALATNAMA"
In The High Court at Calcutta
 Constitutional Writ Civil Criminal Revisional
 Appellate Jurisdiction

W.P.A. NO.

OF 2025

Prabal Kanti Chatterjee and ors

... Applicant(s)/Petitioner(s)

-VERSUS-

The State of West Bengal and others

... Respondent(s)/Opposite Party

Vakalatnama on behalf of Petitioners knows all men be these presents that by this Vakalatnama I / We appoint the Advocates / Pleaders noted below or any one of them as my / our lawful Advocate or Advocates for filing the memorandum of appeal or petition for entering appearance

in the above matter for appearing and conducting and arguing the same for depositing or withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. On/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the the petition of compromise in connection with said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his/her/their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/We sign the and execute this Vakalatnama on this day of 2025

Name of the Advocates

Raja Nandy

Advocate

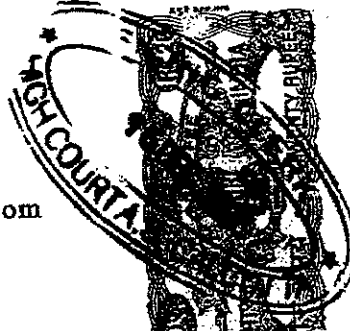
Enrolment No. WB/355/2011

Bar Association Room No.11A

High Court Calcutta

7001596553

E-mail I.D.:- rajanandy83@gmail.com



Sole Proprietor
6000/- 954
02/12/23



রেকর্ড, ভরাট ও নির্মাণ কার্যের বিরুদ্ধে অভিযোগ।

নিকট নিম্নলিখিত বিষয়ে একটি গুরুতর অভিযোগ দায়ের

ট নিম্নলিখিত তফসিলভুক্ত:

জে.এল. নং: ১০৪

সি. এস. খতিয়ান নং: ১২০৫

দাগ নং: ৪৬৯৯

অমির প্রেনী: পুর

মোট পরিমাণ: ১৩ শতক

উক্ত সম্পত্তি "শ্রী শ্রী শ্রী নরসিংনারায়ণ ঠাকুর" এর নামে দেবোত্তর সম্পত্তি হিসেবে সি. এস. রেকর্ডে নথিভুক্ত। বর্তমানে উক্ত সম্পত্তির সেবাসেতের উত্তরাধিকারীরা বেআইনি এবং প্রভাষণমূলকভাবে নিজেদের নামে রেকর্ড ও অন্য ব্যক্তিকে বিক্রি করিয়াছেন। এই পুরটি ঠাকুরের কাজে ব্যবহৃত হয় এবং এলাকার প্রাকৃতিক ভারসাম্য রক্ষায় গুরুত্বপূর্ণ ভূমিকা পালন করে। বর্তমানে উক্ত দাগের এক অংশে নবনির্মিত মন্দির রয়েছে।

১৯৫৬ সালে সেবাসেত অনাধার চট্টোপাধ্যায় নিলাম রক্ষার জন্য এই দেবোত্তর সম্পত্তির ৩.২৫ শতক আমাদের পূর্বপুরুষদের (১) চাঁচকড়ি চট্টোপাধ্যায়, ২) সত্যনারায়ণ চট্টোপাধ্যায় এবং ৩) চন্দ্রশেখর চট্টোপাধ্যায়) বিক্রয় (দলিল নং ২৪১৯) করিয়াছেন।

দুর্ভাগ্যবশত, মানসী মণ্ডল, স্বামী: মাধাই মণ্ডল, সাং ও পো: - কাল্লাম, থানা - সালাল, জেলা - মুর্শিদাবাদ, সম্পূর্ণ বেআইনি ভাবে উক্ত দেবোত্তর সম্পত্তি নিজের নামে ক্রয় (দলিল নং ৬৬৫৭ এবং ৫৩৬২), হস্তান্তর (দলিল নং ৮৫৪০) এবং রেকর্ড করিয়ে নিয়েছেন। বর্তমানে তিনি উক্ত পুরটি বেআইনিভাবে মাটি ও বালি ফেলে ভরাট করছেন এবং সেখানে স্থায়ী নির্মাণকার্য শুরু করে করছেন। এই ধরনের কার্যকলাপ সম্পূর্ণ আইনবিরুদ্ধ, কারণ পশ্চিমবঙ্গের ভূমি সংস্কার আইন অনুযায়ী কোনো জনাশয়ের চরিত্র বদল করা দণ্ডনীয় অপরাধ। বর্তমানে দেবোত্তর সম্পত্তি বিক্রি এবং হস্তান্তরযোগ্য নয়। এছাড়াও বর্তমানে ঐ দাগের একটি অংশের উপর আদালতের নিষেধাজ্ঞা রয়েছে।

এই বেআইনি কার্যকলাপের ফলে দেবতার পরিবেশ ও সেবা ব্যাহত হচ্ছে এবং এলাকার পরিবেশের অপূরণীয় ক্ষতি হচ্ছে। অভিযুক্ত ব্যক্তিকে এই কাজ থেকে বিরত থাকতে বলা সত্ত্বেও তিনি রাজনৈতিক ক্ষমতার দাপটে কর্তৃত্ব করেনি এবং তার এই বেআইনি কার্যকলাপ শাসক দলের পক্ষাঘাত সদস্য হয়েও করে চলেছে।

অতএব, মহাশয়ের নিকট আমাদের বিনীত অনুরোধ, আপনি যেন অবিলম্বে এই বিষয়ে তদন্তের নির্দেশ দেন এবং নিম্নলিখিত পদক্ষেপগুলি গ্রহণ করেন:

১. অবিলম্বে উক্ত পুর ভরাট ও নির্মাণকার্য বন্ধ করার জন্য অভিযুক্ত ব্যক্তিকে একটি "Stop Work" নোটিশ জারি করুন।
২. অভিযুক্ত ব্যক্তির নামে হওয়া বেআইনি রেকর্ড বাতিল করার জন্য যথাযথ ব্যবস্থা গ্রহণ করুন।
৩. অভিযুক্ত ব্যক্তির বিরুদ্ধে আদালত অবমাননা জন্য আইনানুসার ব্যবস্থা গ্রহণ করুন।

আপনার সদয় বিবেচনার জন্য কৃতজ্ঞ থাকব।

নাম: Rabi Nath Chatterjee
 পিতা: Late - Satya Narayan Chatterjee Mob - 9635870825
 নাম: Vishnuadev Chatterjee, Kagram, Salar, Murshidabad.
 পিতা/স্বামীর নাম: Late Sambhu Nath Chatterjee,
 ঠিকানা: Vill + Po - Kagram, P.S. - Salar, Dist - Murshidabad,
 মোবাইল নম্বর: 9735615859

③ নাম: Kanaken du Chatterjee
 পিতা/স্বামীর নাম: Tusher Kanti Chatterjee
 ঠিকানা: Vill + P.O. - Kagram, P.S. - Salar, Dist - Murshidabad.
 মোবাইল নম্বর: 7797700072

④ নাম: Prabal Kanti Chatterjee
 পিতা/স্বামীর নাম: Late Chandea Shaken Chatterjee
 ঠিকানা: Vill & Post - Kagram.
 মোবাইল নম্বর: 9687688180

⑤ নাম: Ashutosh Chatterjee
 পিতা/স্বামীর নাম: Late - Joydeb Chatterjee
 ঠিকানা: Vill + Post - Kagram, Dist - Murshidabad
 মোবাইল নম্বর: Mo - 8348152822
 তারিখ: 21.07.2025
 সংযুক্তি:

১. সি. এস. রেকর্ডের জেরক্স কপি।
২. আদালতের নিষেধাজ্ঞার জেরক্স কপি।
৩. পূর্বের রেকর্ড বাতিলের অর্ডার কপির জেরক্স।
৪. ১৯৫৬ সালের দলিলের জেরক্স কপি।

অনুলিপি প্রেরিত হলো:

- ✓ ১. Officer-in-Charge, Salar Police Station
(অবগতির জন্য এবং অবিলম্বে ন্যস্ত-স্থলা ভঙ্গ রোধে ব্যবস্থা গ্রহণের জন্য)।
২. S.D. L & L.R.O., Kandi
(অবগতির জন্য এবং যথাযথ ব্যবস্থা গ্রহণের জন্য)।
৩. D.L & L.R.O., Murshidabad
(অবগতির জন্য এবং যথাযথ ব্যবস্থা গ্রহণের জন্য)।
৪. Superintendent of Police, Murshidabad
(অবগতির জন্য এবং যথাযথ ব্যবস্থা গ্রহণের জন্য)।
৫. District Magistrate, Murshidabad
(অবগতির জন্য এবং যথাযথ ব্যবস্থা গ্রহণের জন্য)।



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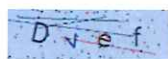
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Consignment ID Money Order Complaint ID

Consignment Number

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Consignment No: EW353056999IN

Print Report

✓ ✓ ✓ ✓ ✓
Booked Dispatched In Transit Out for Delivery Delivered

Booked at Sech Bhawan SO - 700091
Item in Transit
Destination Salar SO - 742401

Article Number:

EW353056999IN

Article Type:

SP_INLAND_DOC

Booked At:

Sech Bhawan SO

Booked On:

10/03/2026, 13:37:27

Destination:

Salar SO

Origin Pincode:

700091

Destination Pincode:

742401

Routing Steps

10/03/2026 13:37:27 ✓ Item Book
Sech Bhawan SO

10/03/2026 16:33:09 ✓ Bag Close
Sech Bhawan SO

10/03/2026 16:38:07 ✓ Bag Dispatch
Sech Bhawan SO

11/03/2026 00:53:37 ✓ Bag Dispatch
KOL AP TMO

11/03/2026 02:03:07 ✓ Item Received
Kolkata NSH

11/03/2026 03:50:18 ✓ Bag Close
Kolkata NSH

11/03/2026 05:24:04 ✓ Bag Dispatch
Kolkata NSH

11/03/2026 13:29:20	✓	Bag Dispatch KOL AP TMO
11/03/2026 21:08:30	✓	Bag Dispatch BERHAMPORE WB RMS TMO
11/03/2026 22:58:18	✓	Item Received Berhampore ICH
12/03/2026 01:48:51	✓	Bag Close Berhampore ICH
12/03/2026 02:06:37	✓	Bag Dispatch Berhampore ICH
12/03/2026 02:40:55	✓	Bag Dispatch BERHAMPORE WB RMS TMO
12/03/2026 10:41:30	✓	Item Received Salar SO
12/03/2026 11:43:06	✓	Item Invoiced Salar SO
12/03/2026 11:55:22	✓	Bag Close Salar SO
12/03/2026 12:00:43	✓	Bag Dispatch Salar SO
13/03/2026 07:16:45	✓	Item Received Kagram BO
13/03/2026 07:37:54	✓	Item Invoiced Kagram BO
13/03/2026 07:38:35	✓	Item Onhold Kagram BO Addressee Absent[For enquiry]
13/03/2026 09:30:50	✓	Item Redirect Kagram BO Missent
13/03/2026 16:16:22	✓	Item Received Salar SO
14/03/2026 16:39:48	✓	Item Received Salar SO
16/03/2026 15:48:51	✓	Item Received Salar SO

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Holidays	DakGhar Niryat Kendra Portal (Old)		Forms		
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